

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE, AT PUNE

ORIGINAL APPLICATION NO. 5/2020

Bhanudas Pandurang Salve

...APPLICANT

V/s

Malganga Enterprises, Patharwadi

And others

... RESPONDENTS

REPLY AFFIDAVIT ON BEHALF OF
RESPONDENT No.1

(M/s.MALGANGA ENTERPRISES)

ALONGWITH ANNEXURES

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PUNE

DATE 30/10/2020

ADVOCATE FOR THE RESPONDENT

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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ORIGINAL APPLICATION NO. 5/2020

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And others

... RESPONDENTS

REPLY ON BEHALF OF
RESPONDENT NO.1

MAY IT PLEASE BE THE HON'BLE TRIBUNAL

1. **The Respondent No.1 prays that the earlier Affidavit 28th September 2020 filed by the Respondent No.1 may kindly be discarded and the present Reply be considered on record.**
2. The Respondent has perused the copy of the original application. This Respondent has not specifically traversed each and every para of the Original Application. Any averment, not specifically not specifically answered may therefore not be deemed to be admitted and nothing in this reply deemed to be admitted by this

Respondent unless specifically admitted. At the outset, the contents, statements, and averments made in the Original Application are not true and correct and hence denied by this Respondent.

3. This Respondent submits that, the Respondent has started his business from 2012 and that has obtained all necessary permissions from the respective authorities prior to commencement of business of crushing of stone. It is submitted that the Respondent No.1 doesn't operate throughout the year. The operation of the Respondent No.1 is solely dependent on the orders it has received. The activity is temporary in nature and the permission granted by the Respondent No.4 on temporary basis. The Respondent has also been granted the consent to operate by the Respondent No.2 Maharashtra Pollution Control Board and the same is valid and subsisting till 31.03.2022. Copy of the Consent to Operate is annexed hereto and marked as **ANNEXURE – R-1**.
4. This Respondent submits that the Applicant herein is neither a resident of village Patharwadi or is neither having any farm land in the vicinity of the Respondent No.1 plant. The Applicant herein

resides at a village known as Pimpri-Jalsen and which is around 10 KMS from the location of the stone crushing activity.

5. The Respondent No.1 submits that, the Applicant is engaged into the activities of blackmailing and threatening business people and extorting money from them. Hence, in view of this conduct, the present application ought to be dismissed on this ground alone. It is hereby submitted that there is another stone crusher operating just adjacent to the Respondent No.1 by the name D.B. Lalage Stone Crusher. The aforementioned Stone Crusher is infact not complying with any of the consented norms. However, the Applicant has chosen to remain mute spectator in respect of those violations. This clearly demonstrates that the Applicant has indulged into the activities of harassing the Respondent No.1. Copies of the photographs showing non-compliances and violations of D.B. Lalage Stone Crusher are annexed hereto and marked as **ANNEXURE – R-2**.
6. The Respondent No.1 submits that, with respect to para Nos. I, II, it is submitted that the same is matter of record and the Respondent does not wish to offer any comments thereto.

7. With respect to para No.III, it is submitted that, the Applicant has raised the issue of illegal stone mining and crushing activities in the agriculture areas of Taluka. Parner, Dist. Ahmednagar, Maharashtra. The Applicant has also alleged that it has caused irreparable environmental, agricultural, and economic losses to the farmers and residents nearby. It is submitted that, the said allegations are vague and devoid of any proof and hence ought not to be entertained by this Hon'ble Tribunal. Infact, the Applicant is not the owner of any agricultural land near the vicinity of the Respondent No.1 and there are also no complaints in respect of other farmers located nearby.
8. With respect to para No. IV, it is submitted that, the said contents therein are denied. The Applicant is engaged into the activities of blackmailing and threatening business entities and is known to extorting money from the said enterprises.
9. With respect to para No. V, VI, VII, VIII, IX and X, it is submitted that, the contents therein are denied by this Respondent and that the allegations are mere surmises without any documentary proof.

10. With respect to para No.1, it is submitted that, there is no substantial question of environment arising out of the said activities and hence this tribunal ought not to entertain the present application. The Respondent No.1 has already converted the said land to Non-Agricultural use by obtaining the necessary N.A order from the Respondent No.4.

11. With respect to para No.2 of this original application, the contents therein are denied and the Respondent herein submits that, the said allegations are mere vague allegations and that the Applicant herein is neither the owner of the land adjoining to the stone crusher nor is the resident of the said village. However, it is submitted that, the Hon'ble Tribunal vide order dated 13th February 2020 had constituted a committee comprising of District Magistrate, the representative of Maharashtra Pollution Control Board and the Irrigation Department herein. The said Committee has already caused an inspection and submitted its report dated 28th August 2020 before this Hon'ble Tribunal. The report speaks for itself and the observations made by the Committee can very well conclude that the present case has been filed by the Applicant only to harass the Respondent No.1. The said committee had caused a

visit to the site of the Respondent No.1 and that they have recorded that there is no damage to the crops located nearby and hence the allegation made by the Applicant is not true and hence denied.

12. With respect to para Nos.3 to 5, it is submitted that the contents therein are denied. The Respondent No.1 submits that, the Respondent No.1 herein was granted the mining lease by the Collector, Ahmednagar on 21st September 2016 and the same is valid and subsisting till 20th September 2021. The Respondent No.1 as stated earlier also has the consent to operate, granted by the Respondent No.2 and the same is valid and subsisting. Thus, the allegations therein are vague and ought not to be entertained by this Hon'ble Tribunal. Copy of the order issuing mining lease is annexed hereto and marked as ANNEXURE – R-3.

13. As regards to contents of para Nos.6 and 7, the Applicant has made the allegations without any proof or material on record. As stated earlier, the committee appointed by this Hon'ble Tribunal has already caused a visit and they have noted that the Kukdi Left Bank Canal is located at a distance of 235 Mtrs from the location of the Stone Crushing Activities of the Respondent No.1. The

human habitat and the forest area is also situated about 1.5 Kms from the stone quarry of the Respondent No.1. Hence the allegations of the Applicant are false and hence denied.

14. With respect to para No.8 to 11, it is submitted that the said allegations are false and incorrect. As stated earlier, the Respondent No.1 has already obtained the permissions from the Collector, Ahmednagar. The allegation of the Applicant that there is tremendous environmental degradation and destruction is totally false. The Applicant is not the owner of any agricultural land in the nearby vicinity and hence there is no destruction to his land. Secondly, there is not a single complaint from any of the farmers having their lands nearby. Infact, the Committee appointed by this Hon`ble Tribunal has already recorded the statement of Mr.Mohan Haribhau Supekar who resides at a distance of 850 mtrs., from the Respondent No.1 and has stated that he is residing there for the last 10 years and there is no damage caused on account of the activity of the Respondent No.1.

15. With respect to the contents of para No.12, the Respondent No.1 does not wish to offer any comments. However, the allegations

therein are false and denied. With respect to para Nos.13 to 17, the Respondent No.1 has already stated the true nature of facts in the foregoing paragraphs and does not wish to repeat the contentions. The Committee appointed by this Hon'ble Tribunal has already conducted an inspection and noted the facts and have placed the same before this Hon'ble Tribunal.

16. It is further submitted that, the committee appointed by the Hon'ble Tribunal has already submitted its report and has already stated on record that, the office of the Irrigation Department has not received any complaint regarding the pollution of canal water pertaining to the area of the stone crushing activity of the Respondent No.1.

17. It is also stated that, the canal has been lined with uncoursed rubble masonry and concrete, and the canal lining was done in the 1990's. The lining has been damaged at many places throughout the canal. The damage to the lining is due to the long term water rotation and, wear and tear of the canal.

18. It is further submitted that, the canal services roads are used by local residents as well as the Respondent No.1 and the Respondent

No.1 is in receipt of the notice of the Collector to stop using the said road for its vehicular movement. The Respondentno.1 has already complied with the said direction. The committee also on record has stated that, the fear of the Applicant that the vehicular movement causing the canal to burst is not true and correct, and hence denied.

19. The Respondent No.1 further submits that the Applicant has also filed the present Application under the provisions of Section 15 of the NGT Act, 2010. The Applicant is also seeking compensation under the said provision. It is trite law, that when an Applicant is seeking compensation under the provisions of Section 15, he has to file the Form II in accordance with Rule 8 of the NGT Practice and Procedure Rules, 2011 and furnish all material particulars. The Applicant besides making bald allegations has not submitted any material particulars. The Applicant is also required to pay 1% stamp duty in accordance with Rule 12 of the NGT Practice and Procedure Rules, 2011 in case of seeking compensation.

20. From the bare perusal of the averments mentioned in the original application, it is submitted that, the Applicant has thus indulged

into the activity of threatening and blackmailing the Respondent No.1, and is in the process of extorting money from the Respondent No.1, and thus the present conduct of the Applicant has not approached the Hon'ble Tribunal with clean hands and is trying to suppress material facts from this Hon'ble Tribunal.

21. It is thus submitted that, the Hon'ble Tribunal ought not to have to entertain the present application and the same needs to be rejected with cost.
22. It is further submitted that, the Respondent No.2, the Maharashtra Pollution Control Board had issued a notice dated 20.05.2020, to be the proposed directions U/s. 33(A) of the Water Prevention and Control of Pollution Act, 1974 to the Respondent No.1 herein.
23. The Respondent No.1 vide its letter dated 18th July 2020 has already submitted that the non-compliances as pointed out by the Maharashtra Pollution Control Board have already been complied. Copy of the said letter along with the photographs are annexed hereto and marked as ANNEXURE – R-4.

24. Be that as it may, the Respondent No.1 submits that, the Respondent No.1 has all requisite permissions from the respective authorities as it is stated that, the Collector has granted the Respondent No.1 the mining lease which is valid and subsisting until September, 2021. The Collector has also noted that, the Collector is in receipt of the letter of the Forest Department, which says that, the area in question of the stone crushing activity of the Respondentno.1 does not lie within an Eco-Sensitive Zone and hence there is no question of seeking any No Objection Certificate from the Forest Department. The Irrigation Department also has stated that, on account of the stone crushing activity of the Respondentno.1, there is no damage to the canal located in the village Patharwadi, Tal. Parner, Dist. Ahmednagar.

25. The Respondent No.1 submits that on account of false complaints of the Applicant and on account of pendency of the present Original Application, the Respondent No.3 on 3rd December 2019 directed to seal the machinery of the Respondent No.1. The said act of the Respondent No.3 is without any authority and exceeding powers. The Hon'ble Tribunal did not pass any orders regarding the same and the Respondent No.3 has gone ahead and sealed the

machinery, which has caused tremendous hardships to the Respondent No.1 herein. The said act is illegal and without jurisdiction. The Respondent No.3 ought to have perused the report and the compliance letter of the Respondent No.1 before issuing the said order. The Respondent No.3 ought to have appreciated that the Respondent No.1 had faced tremendous losses on account of the lockdown in the months of March to May 2020 and thereafter on account of the ensuing monsoon. The Respondent No.2 has thereafter caused a visit to verify the compliances on 28th August 2020. The Respondent No.2 has recorded the compliances in their visit report. Copy of the visit note dated 28th August 2020 are annexed hereto and marked as **ANNEXURE – R-5 (colly)**.

26. The Respondent No.1 has been paying royalty to the Respondent No.4 for operating the activity. The Respondent No.4 has also received the royalty for the year 2020. The said act of the Respondent No.3 of sealing the machinery was therefore beyond its powers. Copies of the challans are annexed hereto and marked as **ANNEXURE – R-6**.

27. It is therefore prayed that: -

(a) The Hon'ble Tribunal be pleased to direct the Respondent No.3 to withdraw the direction dated 3rd December 2019 and after perusing the visit note dated 28th August 2020, the Respondent No.1 be permitted to commence the activities;

(b) The present application is not maintainable and thus ought to be dismissed with cost by the Hon'ble Tribunal.

PUNE
DATE 30/10/2020


ADVOCATE FOR RESPONDENT No.1


M/s Malganga Enterprises
Respondent No.1

BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN
ZONE BENCH, PUNE, AT PUNE

ORIGINAL APPLICATION NO.5 OF 2020 (WZ)

BHANUDAS PANDURANG SALAVE .. APPLICANT

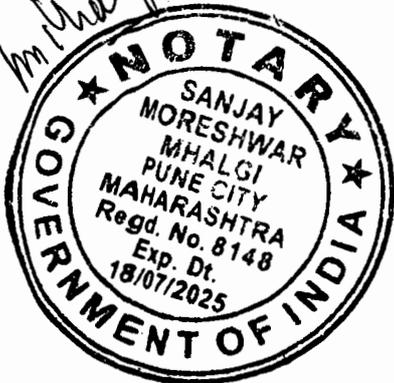
V/S

M/s.MALGANGA ENTERPRISES, PATHARWADI
AND OTHERS .. RESPONDENTS

AFFIDAVIT IN SUPPORT

I, Sunil Raghunath Pawar, Age: 46 years, Occu.: business, having address at Post Patharwadi, Taluka Parner, District Ahmednagar, the Partner of the Respondent No.1 hereinabove, do hereby state on the solemn affirmation that: -

1. I say that I am working as Partner with the Respondent No.1 Company. I am duly authorised to file the present Affidavit. I am aware of the facts and circumstances of the present case and hence I am able to depose the same on oath.

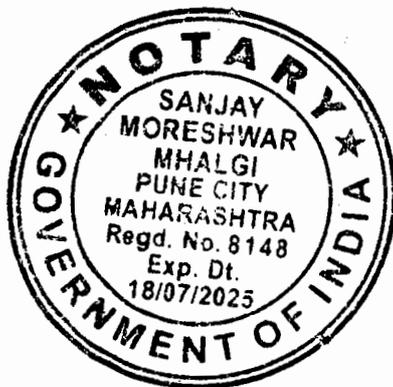


2. That the Respondent No.1 is filing the present Reply. The facts and circumstances are well set out in the main body of the Reply. The Respondent No.1 adopts, confirms, maintains, repeats and reiterates whatever has been stated in the main body of the Reply and for the sake of brevity, convenience, and in order to avoid repetition, craves leave of this Hon'ble Tribunal to treat the statements, averments and submissions in the main body of the Reply as part and parcel of this Affidavit as if the same are reproduced herein ad-seriatim, with a view to avoid repetition and for the sake of brevity.

3. I say that whatever stated in the Reply and the present Affidavit is true and correct to the best of my knowledge, information and belief and the legal advice, which I believe to be true.

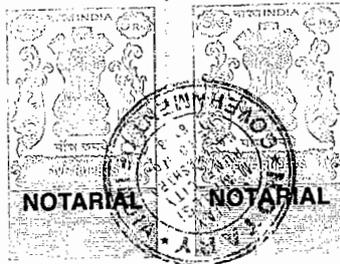
Solemnly Affirmed at Pune on this 30th day of October, 2020.


Affiant



BEFORE ME
Sanjay Mhalgi
SANJAY MORESHWAR MHALGI
ADVOCATE & NOTARY
GOVT. OF INDIA
REGD. No. 8148

NOTED AND REGISTERED
AT SERIAL NUMBER 184
DATE 30/10/2020



MAHARASHTRA POLLUTION CONTROL BOARD/4

Phone : 0253/2365150

Fax : 0253/2365140

Email : mnashik@mpcb.gov.inVisit At : <http://mpcb.gov.in>

Udyog Bhavan, First Floor

Trimbak Road, Near ITI, Satpur,
Nashik - 422007

Orange/S.S.I

Date: 04/01/2020

Consent No: RO-NASHIK/CONSENT/2009120222

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 7 of the Hazardous Wastes (Management, Handling & Trans-boundary Movement) Rules 2008

[To be referred as Water Act, Air Act and HW (M&H) Rules respectively].

CONSENT is hereby granted to;

M/s. Shri Malganga Enterprises,
Gat No. 1029, At- Patharwadi,
Tal- Parner, Dist - Ahmednagar.

Located in the area declared under the provisions of the Water Act, Air Act and Authorization under the provisions of HW (M&H) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to:- 31/03/2022.

2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1	Crushed Stone	500	Brass/M

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall be Nil.
(ii) The daily quantity of sewage effluent from the factory shall not exceed 0.4 M³.
(iii) Trade Effluent: Nil.
(iv) Treatment: N.A.

(v) Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to be as follows standards.

- (1) Suspended Solids Not to exceed 100 mg/l.
(2) BOD 3 days 27° C. Not to exceed 100 mg/l.

(vi) Sewage Effluent Disposal: The treated domestic effluent shall be disposed in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for



(vii) Non-Hazardous Solid Wastes:-

S.N.	Type Of Waste	Quantity	UOM	Treatment	Disposal
1	Stone Dust	50	Brass/M	-	Sale To Brick Manufacturers

(viii) Other Conditions: Industry should monitor effluent quality regularly

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

(i) Domestic purpose	1.00 CMD
(ii) Water gets Polluted & Pollutants are Biodegradable	0.00 CMD
(iii) Water gets Polluted, Pollutants are not Biodegradable & Toxic	10.00 CMD
(iv) Industrial Cooling, spraying in mine pits or boiler feed	1.00 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. CONDITIONS UNDER AIR ACT :

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

A) Control Equipment:

- (I) Dust containment cum suppression system;
- a) Enclosure/containment for process equipments (Such as crusher (Primary (Jaw crusher) & secondary (vertical shaft impactor), Screen (vibratory/rotary) Transfer points, Belt conveyors etc.)
- b) Water sprays/Automatic Water Sprinkler at Raw Material unloading Hopper, Primary /Jaw Crusher, Belt Conveyor, Transfer points, secondary (vertical shaft impactor (VSI)), Discharge Points (finished product loading from Hopper) & finished product (stock pills).etc
- (II) Wind breaking walls. (Adequate height metal sheet barrier).
- (III) Internal Pucca Road & Road Cleaning Mechanism/arrangement.
- (IV) Arrangement for water spraying and wetting of ground in the premises.
- (V) Green belt of sufficient width and height shall be developed.

B) Standards for Air Emission; The Suspended Particulate Matter measured between 3 meters and 10 meters from any process equipment of stone crushing unit shall not to Exceed $600\mu\text{g}/\text{m}^3$

6. Standards for Stack Emissions:

- (i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
			Nil

(ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
		Nil

(iii) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality in the respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

(iv) Other Conditions:

- 1) The industry should not cause any nuisance in surrounding area
- 2) The industry shall achieve The National Ambient Air Quality Standards (NAAQS) published in 2009 G.S.R826 (E), dated 10.11.2009

7. CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING & TRANSBOUNDRY MOVEMENT) RULES, 2008:

(i) The Industry shall not generate any hazardous wastes

8. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area and inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste - The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance or pollution. The applicant shall take necessary permissions from civic authorities for disposal in dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent
- viii. The firm shall submit to this office, the 30th day of September every year the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. As inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.



Handwritten signature

- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- xiii. The project authorities shall install well designed water sprinkling arrangements including fixed and mobile sprayers for dust suppression.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Statutory/Government agencies.
10. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
11. The applicant shall obtain permission from Central Ground Water Authority in case of use of ground water.
12. The industry shall submit Bank Guarantee of Rs. 50,000/- for O & M of pollution control system.
13. The industry shall comply with the location criteria for setting up Stone Crushers units as under;
- The distance of the nearest point of boundary of the land in which the stone crusher is to be set up must be at least 500 meters away from the National Highway, 200 meters away from the State Highway and 100 meters away from the other roads.
 - The distance of the nearest point of boundary of the land in which the stone crusher is to be set up must be at least 500 meters away from the nearest habitation (minimum 1000 Souls).
14. The Capital investment of the industry is Rs. 57.0 Lacs.

For and on behalf of the
Maharashtra Pollution Control Board

Nitin Shinde
(Nitin Shinde)
21/12/2019

Regional Officer, Nashik.

To,
M/s. Shri Malganga Enterprises,
Gat No. 1029, At- Patharwadi,
Tal- Parner, Dist - Ahmednagar.

Copy to:

- Sub-Regional Officer, MPCB Ahmednagar.
- Master File.

Received Consent fee of -

Sr. No.	Amount(Rs.)	Transaction No.	Transaction Date
1	4500/-	TXN1912002043	23.12.2019







DISTANCE BETWEEN TO CRUSHER 20 MTR



DISTANCE BETWEEN TO CRUSHER 20 MTR.

मा. अपर जिल्हाधिकारी अहमदनगर यांचे समोरील कामकाज
(गौण खनिजासाठी खनिपट्टा मंजूरी)

- वाचा - 1) खाण व खजिने (विनियमन व विकास) अधिनियम 1957
2) शासन परिपत्रक क्र. एम.सा.आर/1759/64361-एम.एन.जी. दि. 15/11/1961
3) महाराष्ट्र जमिन महसूल अधिनियम, 1966
4) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम 2013
5) श्री संदीप धोंडीभाऊ पुजारी, रा.पारनेर, ता.पारनेर यांचा दि.22/05/2013 रोजीचा अर्ज.
6) जिल्हा खनिकर्म अधिकारी यांचा दि.20/05/2016 रोजीचा स्थळ पाहणी अहवाल.

विषय- खाणपट्टा परवानगी देणेबाबत.

मौजे, पारनेर, ता.पारनेर, जिल्हा अहमदनगर येथील जमिन गट नं.3300/2, क्षेत्र 1 हे.00 पैकी 0.40 आर.

अर्जदार- श्री संदीप धोंडीभाऊ पुजारी, रा.पारनेर, ता.पारनेर

क्र.गौख/43/कावि- 1028 /2016

-: आदेश :-

अहमदनगर, दिनांक 21/09/2016

महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम, 2013 चे प्रकरण दोन, नियम 14 (1,2) अन्वये प्रदान केलेल्या शर्तीच्या आधारे श्री संदीप धोंडीभाऊ पुजारी, रा.पारनेर, ता.पारनेर यांना मौजे, पारनेर, ता.पारनेर, जिल्हा अहमदनगर येथील जमिन गट नं.3300/2, क्षेत्र 1 हे.00 पैकी 0.40 आर एवढ्या अर्जित क्षेत्रामध्ये आदेशाच्या दिनांकापासुन 5 वर्ष मुदतीकरीता म्हणजेच दि. 09/2021 अखेरच्या मुदती करिता दगड ह्या गौण खनिजाकरिता खनिपट्टा (क्वारी लिज) परवानगी खालील अटी व शर्तीवर मंजूर करित आहे.

- 1) खनिपट्टाधारकाने महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम, 2013 व महाराष्ट्र जमिन महसूल अधिनियम, 1966 मधील संबंधित नियमांचे पालन करणे आवश्यक आहे.
- 2) खनिपट्टाधारकाने गौणखनिजाबाबत शासनाने जिल्हाधिकारी व अपर जिल्हाधिकारी, अहमदनगर यांनी वेळोवेळी विहित केलेल्या नियम, आदेश, शर्तीचे पालन करणे आवश्यक आहे.
- 3) ह्या आदेशापासुन 60 दिवसाचे आत खनिपट्ट्याचे निष्पादन (करारनामा) करून घेणे आवश्यक आहे. त्यासाठी खनिपट्ट्याने मंजूर केलेल्या क्षेत्राची संबंधित तालुका निरीक्षक, भूमि अभिलेख यांचेकडून स्वखर्चाने मोजणी करून नकाश्याच्या प्रति सादर करावयात. सदर मोजणीसाठी खनिपट्टाधारकाने ह्या आदेशापासुन पंधरा दिवसात मोजणीसाठी तातडीची फी संबंधित तालुका निरीक्षक भूमि अभिलेख यांचेकडे भरून अर्ज करणे आवश्यक आहे. अन्यथा: निष्पादन करण्यास झालेल्या विलंबासाठी खनिपट्टाधारक जबाबदार असल्याचे समजून मंजूर खनिपट्टा व परवाना आपोआप रद्द होईल व त्यासाठी त्यास कोणताही परतावा मिळणार नाही.
- 3 अ) खनिपट्ट्याचे निष्पादन झाले शिवाय पट्टेधारकास उत्खनन सुरु करता येणार नाही. निष्पादनापूर्वी उत्खनन सुरु केल्याचे निदर्शनास आलेस सदरचे उत्खनन अनाधिकृत समजणेत

येऊन उत्खनन झालेल्या गौणखनिजावर महाराष्ट्र जमिन महसूल अधिनियम, 1966 चे कलम 48 (7) नुसार दंडनियुक्त कारवाई करणेत येईल.

- 4) पट्टाधारक, तो खाणकामाकरिता वापरात असेल, अशा जमिनीच्या पृष्ठभागाकरिता, जिल्हाधिका-यांनी निश्चित केलेल्या व खाणपट्ट्यात निर्दिष्ट केलेल्या दराने आणि जो त्या जमिनीवर आकारण्यायोग्य असेल तेवढा जमिन महसूल व त्यावरील उपकर यांच्या रकमेहून अधिक नसेल असे, भूपृष्ठाभाग भाडे (सरफेस रेंट) सुध्दा देईल.
- 5) पट्टेदारास, खाणपट्ट्यांने दिलेले क्षेत्र दर्शविण्यासाठी आवश्यक असलेल्या हद्दीच्या खुणा व खांब त्यांच्या स्वतःच्या खर्चाने उभारावे लागतील आणि ते सुस्थितीत ठेवावे लागतील.
- 6) खाणकामासंबंधी आणि पट्टेदारांच्या खाणीत काम करणा-या कर्मचा-यांची किंवा जनतेची सुरक्षा, आरोग्य व सुखसोई यावर परिणाम करणा-या बाबीसंबंधीत त्यावेळी अंमलात असलेल्या कोणत्याही कायद्यातील तरतुदीचे पट्टेदार पालन करील आणि यासंबंधीतील रस्ता, पाणी व इतर विद्यमान सुविधा यांच्या न्याय हक्कांचा आदर करील. तसेच खनिपट्टा आदेश व नियमातील तरतुदीनुसार खाणपट्टा क्षेत्र व त्याची वाहतूक करताना वापरणेत येणारे रस्ते यामधून निघणा-या धूळीपासून कोणताही त्रास होता कामा नये व यासाठी खडी मशिन व तत्सम यंत्रणा उभारणार असल्यास ती उभारणेपूर्वी महाराष्ट्र प्रदुषण नियंत्रण मंडळाचा नाहरकत दाखला घेणे व त्यातील अटी व शर्तीचे पालन पट्टेधारक काटेकोरपणे करेल व अशा नाहरकत प्रमाणपत्राची छायांकित प्रत या कार्यालयास सादर करील.

खनिपट्टा क्षेत्रात खडी मशिन उभारणी केलेस तसेच खनिजाची वाहतूक यामुळे होणारे प्रदुषणावर आळा बसविणेसाठी खालील बाबींची पूर्तता करणे पट्टेधारकांवर बंधनकारक राहिल.

- अ) खडीमशिनद्वारे दगडापासून खडी तयार करताना पाणी फवारणी यंत्रणा त्वरीत बसविणेत यावी व ती नियमितपणे कार्यरत राहिल याची खबरदारी घ्यावी.
 - ब) मुख्य रस्ता ते खाणीकडे जाणारा रस्ता तसेच खाणीतील रस्त्यावर नियमितपणे पाणी मारावे, म्हणजे धूळ उडणार नाही.
 - क) मंजूर केलेल्या क्षेत्राच्या सिमेवर प्रतिहेक्टरी 50 तसेच कामगारांच्या निवासाच्या ठिकाणी आणि रस्त्याच्या कडेला पुरेश्या प्रमाणात (प्रत्येक 20 फुट अंतरावर) झाडे लावावीत व त्याची योग्य निगा राखावी.
 - ड) खाणीतील दगड उत्खनन खडी मशिन खनिजाची वाहतूक हे फक्त सूर्योदय ते सूर्यास्त या वेळेत करावी, रात्रीचे वेळी खनिकर्माचे व वाहतूकीचे कोणतेही काम करू नये.
- 7) पट्टेदार किंवा त्याचा हस्तांतरित किंवा अभिहस्तांकित यांनी खंड (तेरा) खालील कोणताही प्रवेश किंवा निरीक्षण याकरीता अनुमती दिली नाही, तर सक्षम अधिका-यास त्याचा खाणपट्टा रद्द करता येईल व त्याची प्रतिभूती उक्त संपूर्णतः किंवा अंशतः जप्त करता येईल.
- 8) पट्टेदार सर्व अपघाताचा वृत्तांत संबंधित दंडाधिकारी आणि जिल्हा पोलीस अधीक्षक यांना मा.संचालक, खाणसुरक्षा, मंडगांव गोवा यांना दिली पाहिजे.

- अ) नगररचना आणि मूल्यनिर्धारण विभाग, अहमदनगर यांनी सादर प्रकरणी दि.08/06/2016 नुसार मागणी क्षेत्र शेती (ना विकास विभाग) विभागामध्ये समाविष्ट असलेचा अभिप्राय सादर केलेला आहे.
- ब) खाणपट्टाधारकाने मंजूर क्षेत्रामधून दगड, माती, मुरुम वाहतुकीसाठी वाहतुक पास सक्षम अधिका-याने प्रमाणित केलेला वाहतुक पास प्रत्येक वाहनासोबत प्रत्येक वेळी देणे बंधनकारक आहे. ज्या वाहनांबरोबर वाहतुक पास आढळून न आल्यास त्या वाहनांतील संपूर्ण गौण खनिज अवैध आहे, असे समजून त्यावर नियमानुसार दंडात्मक कारवाई करण्यात येईल. त्याचप्रमाणे खाणपट्टाधारक यांनी उत्खनन केलेले गौण खनिज विक्री व वाहतुक केलेल्या गौण खनिजाचा दैनंदिन हिशोब नोंदवही ठेवणे आवश्यक आहे. ती नोंदवही व इतर हिशोब कागदपत्रे अपर जिल्हाधिकारी, जिल्हा खनिकर्म अधिकारी, महसूल अधिकारी तसेच भू विज्ञान व खनिकर्म संचालनालयातील निरीक्षण करणा-या अधिका-यांसाठी उत्खननाच्या जागेवर उपलब्ध करून देणे बंधनकारक राहिल, अन्यथा सादरचा खाणपट्टा रद्द करण्यात येईल.
- 9) पट्टेदाराच्या खाणपट्ट्यामध्ये समाविष्ट करण्यात आलेली कोणतीही जमिन पट्ट्याने देण्यास उपलब्ध नव्हती, असे नंतर आढळून आल्यास, त्याबद्दलच्या नुकसानभरपाई मिळण्यासंबंधीच्या पट्टेदाराच्या कोणत्याही दाव्यापासून शासन मुक्त असेल.
- 10) पट्टेदार किंवा त्याचा हस्तांतरिती, किंवा अभिहस्तांकिती हे, इमारती उभारण्यासंबंधी त्यावेळी अमलात असलेल्या कोणत्याही कायद्याच्या उपबंधाचे किंवा खाण पट्ट्याने दिलेले क्षेत्र ज्या अधिका-यांच्या अधिकारितेत असेल अशा कोणत्याही किंवा असे आदेश देण्यास सक्षम असणा-या कोणत्याही अधिका-याने काढलेल्या कोणत्याही आदेशाचे उल्लंघन करून, कोणतीही इमारत उभारणार नाही.
- 11) ज्या जमिनीच्या बाबतीत खाणपट्टा मंजूर करण्यात आला असेल, त्या जमिनीतून उपलब्ध होणारी गौण खनिज विकत घेण्याचा प्रथमधिकार शासनास असेल.
- 12) खाणपट्ट्याने दिलेल्या जमिनीत किंवा जमिनीवर कोणताही रस्ता, रेल्वे, कालवा किंवा जलाशय बांधण्याचा किंवा विजेचा किंवा दूरध्वनीचा कोणताही तार मार्ग (लाईन) नेण्याचा राज्यशासनाचा किंवा केंद्र सरकारच्या अधिकार राखीव असेल.
- 13) शासनाच्या वरील अटी-शर्तीखेरीज जिल्हाधिकारी, अहमदनगर यांच्या स्वेच्छाधिकारात खालील अटी पट्टेधारकावर बंधनकारक करित आहेत.
- अ) खाणपट्टाधारकाने काढलेल्या खनिजाचे पुर्ण राजशुल्क (रॉयल्टी) किमान दरमहा (3) तीन महिन्यांचे अंतराने संबंधीत तहसिलदार यांचेकडे भरले पाहिजे. मात्र, पट्टेदारास सोयीचे ठरत असल्यास, तीन महिन्यापेक्षा कमी वेळेतही तो राजशुल्क केव्हाही व

वेळीवेळी भरू शकेल. मात्र, तीन महिन्यापेक्षा आधी रॉयल्टी भरण्याची सक्ती पट्टेधारकावर असणार नाही.

- ब) पट्टेधारकाने खाजगी जमिनीवर खाणपट्टा घेतलेला असल्यास जमिनधारकास जमिनीच्या नुकसानीबाबत भरपाईचे रक्कम अदा करून जमिनधारकाकडून नोटरीसमोर अथवा तहसिलदार समोर स्टॅम्प पेपर केलेला ना-हरकत दाखला मिळविला असला पाहिजे.
- क) पट्टेधारकाने नियमानुसार तोडण्यास बंदी असलेली झाडे/वृक्ष इ. त्याचे खाणपट्टा क्षेत्रात परवानगी शिवाय तोडू नये अथवा त्याची विल्हेवाट लावू नये.
- ड) पृष्ठांमंजुरीनंतर कोणत्याही शासकीय अधिकृत प्रयोजनाकरीता काही क्षेत्र प्रतिबंधित केले गेल्यास तेवढ्या क्षेत्रात पट्टेधारकास खाणकाम करता येणार नाही.
- इ) पट्टेखाली मंजूर क्षेत्राच्या हद्दीलगत राखीव अथवा संरक्षित किंवा अन्य कोणत्याही प्रकारचे वनक्षेत्र अथवा सरकारी पड/गायराण अशा प्रकारचे क्षेत्र असल्यास त्या हद्दीत खाणकाम केले जाणार नाही. याची पूर्ण जबाबदारी पट्टेधारकाने घेणे आवश्यक आहे. अन्यथा असे खाणकाम म्हणजे सरकारी जमिनीत अतिक्रमण/वनसंरक्षण कायद्याच्या भंग असे समजले जाईल व खाणपट्टा कोणतीही वेगळी सूचना न दिली जाता पट्टा रद्द केला जाईल.
- फ) पट्टेधारकाने खाणीचे खड्डे पुरेसे व योग्य असे कुंपण लावून सुरक्षित करणे जरूरीचे आहे, असे न केल्याने जर मनुष्य/जनावरांना खड्ड्यात पडून अपघात झाल्यास त्याची जबाबदारी पट्टेधारकांवर राहिल व नियमानुसारच्या करवाईस तो पात्र ठरेल व खाणपट्टा रद्द केला जाऊ शकेल.
- ग) पट्टा क्षेत्राबाबत अन्य व्यक्तीशी पट्टेदाराचे वाद उदभवल्यास/न्यायालयीन प्रकरण झाल्यास, अशा दाव्यापासून पट्टेदार शासनास क्षतीपूर्त (अलग) ठेवेल.
- प) पट्ट्याचा कालावधी संपल्यावर किंवा पट्टा रद्द केला गेल्यास पट्ट्याचे क्षेत्र, त्यावरील खाणीसहीत आणि खाणीत शिल्लक असलेल्या सर्व खनिजासहित शासन ताब्यात घेईल व अशा क्षेत्रावरील सर्व मालमत्ता जप्त करून शासनाचे ताब्यात घेतली जाईल.
- म) युध्द किंवा आणीबाणी घोषित झाल्याच्या कामामध्ये आवश्यकता भासल्यास खाणपट्टा क्षेत्रावरील सर्व खाणी, आवार असे सर्व क्षेत्र, त्यामधील संयंत्रे इत्यादीसह ताब्यात घेण्याच्या शक्तीचा वापर शासनास करता येईल.
- 14) देय स्वामित्वधानाची संगणना करण्याच्या प्रयोजनार्थ पट्टेदार संयंनिर्धारणाच्या आधारे उक्त देय रक्कमेची संगणना करील व त्यानुसार कोषागारातून भरणा करील. अंतिम निर्धारण केल्यानंतर, सक्षम अधिका-यांच्या मागणीनुसार स्वामित्वधानातील फरकाची रक्कम भरणे पट्टेदारावर बंधनकारक असेल.

परंतु, या नियमात अंतर्भूत असलेल्या तरतुदींना कोणतीही बाधा न आणता सक्षम अधिकारी असे स्वामित्वधन व खाणकामासंबंधातील इतर देय रकमा भरण्यासाठी शासनाने

- निश्चित केलेला दिनांक उलटून गेल्याच्या साठव्या दिवसापासून स्वामित्वधन व खाणकामा संबंधातील इतर देय रक्कमांच्या विलंबाने केलेल्या प्रदानावर, असे स्वामित्वधन व खाणकामा संबंधातील इतर देय रक्कमा भरेपर्यंत, प्रतिवर्षी 15 % दराने सरळ व्याज आकारील.
- 15) पट्टेदार हा स्वामित्वधनाच्या प्रदानाच्या संबंधात 30 जून, 30 सप्टेंबर, 31 डिसेंबर, 31 मार्च रोजी संपणा-या कालावधीसाठी सक्षम अधिकारी व संचालक यांच्याकडे त्रैमासिक विवरणपत्र सादर करील.
- 16) पट्टेदार हा पट्ट्याच्या प्रत्येक कॅलेंडर वर्षासाठी शासनाकडून वेळोवेळी विनिर्दिष्ट करण्यात येईल, असे वार्षिक ठोकबंद भाडे देईल आणि त्याच क्षेत्रातून एकापेक्षा अधिक खनिज काढण्याची परवानगी पट्टेदारांना दिली असेल तर, ते शासनाकडून वेळोवेळी निश्चित करण्यात येईल, त्याप्रमाणे अशा प्रत्येक खनिजासाठी असे स्वतंत्र ठोकबंद भाडे भरतील.
- परंतु, ठोकबंद भाड्यामध्ये प्रत्येक तीन वर्षातून एकदा सुधारणा करता येईल.
- परंतु, आणखी असे की, पट्टेदार हा प्रत्येक गौण खनिजाच्या संबंधात ठोकबंद भाडे किंवा स्वामित्वधन यापैकी जी रक्कम जास्त असेल, ती रक्कम परंतु दोन्ही नव्हे, भरण्यास पात्र असेल. परंतु आणखी, पट्टा अंमलात आल्यापासून पहिल्या तीन महिन्यांसाठी ठोकबंद भाडे देय असणार नाही.
- 17) पट्टेदार हा ज्या क्षेत्रासाठी काम करण्याची परवानगी देण्यात आलेली असेल, त्या क्षेत्राचे खाणपट्टाधारक भूपृष्ठ भाडे व त्या क्षेत्राच्या अकृषिक निर्धारणइतका उपकर प्रत्येक कॅलेंडर वर्षाला भरेल. कालावधीची गणना ही पट्ट्याची अंमलबजावणी केल्याच्या दिनांकापासून तसेच ज्या पट्टा क्षेत्रासाठी काम सुरु करण्याची परवानगी मिळालेली नाही, त्यासाठीही भविष्यलक्षी प्रभावाने करण्यात येईल.
- 18) सक्षम अधिका-याने पुरेशा करणासाठी अन्यथा परवाना दिल्याखेरीज पट्टेदार पट्ट्याच्या अंमलबजावणीच्या दिनांकापासून तीन महिन्यांच्या आत खाणकामास सुरुवात करील आणि खाण कामगारांची सुरक्षितता, खनिजाचे संरक्षण या बाबींची खात्री करून घेवुन कार्यकुशल व यथायोग्य पध्दतीने हे काम हस्तांतरित करील व पार पाडेल.
- परंतु शासनाच्या मते, खाणीचे विनियमन व खाणीचा विकास, प्रदुषणापासून संरक्षण करण्याच्या किंवा सार्वजनिक आरोग्य किंवा दळण-वळण यांना असलेला धोका टाळण्याच्या किंवा इमारती, स्मारके किंवा इतर संरचना यांच्या सुरक्षिततेची सुनिश्चिती करण्याच्या हिताच्या दृष्टीने किंवा शासनाला योग्य वाटेल, अशा इतर प्रयोजनांसाठी कोणताही खाणपट्टा कायमस्वरूपी समाप्त करणे इष्ट वाटत असेल तर, पट्टेदाराला 30 दिवसाची उचित नोटीस दिल्यानंतर, कोणत्याही जमिनीच्या संबंधातील, असा खाणपट्टा समाप्त करता येईल किंवा संपुष्टात आणता येईल.
- परंतु आणखी असे की, खाणपट्टा मुदतीपूर्वीच समाप्त केल्यानंतर शासनाला योग्य वाटेल त्याप्रमाणे इतर पात्र व्यक्तीला किंवा शासनाची मालकी असलेल्या किंवा नियंत्रण असलेल्या अशा शासकीय कंपनीला किंवा महामंडळाला खाणपट्टा देता येईल.
- 19) खाणकामास सुरुवात करण्यापूर्वी पट्टेदाराने सक्षम अधिका-यांशी विचारविनियम करून आणि त्यांच्या स्वतःच्या खर्चाने जिल्हा अधिक्षक भूमी अभिलेख यांच्यामार्फत पट्ट्याचे क्षेत्र सीमांकित करील आणि त्याला पट्ट्याने दिलेले क्षेत्र दर्शविण्यासाठी आवश्यक ती ठळक सीमाचिन्हे आणि स्तंभ उभारून ते चांगल्या स्थितीत ठेवील आणि अशी सीमाचिन्हे आणि स्तंभ नेहमीच चांगल्या

स्थितीत ठेवील व राखील. पट्टेदार हा त्याच्या क्षेत्रातून जाणारा कोणताही रस्ता वीज पारेषण, ट्राम मार्ग, रेल्वेमार्ग, हवाई रज्जुमार्ग (एरियल रोपवे), जलवाहिनी इत्यादींची यथायोग्य देखभाल करील. खाणकामासाठी लागणारे पाणी योग्य प्रकारे वाहून नेण्यासाठी योग्य मार्गही तयार करील. त्याच्या पट्ट्याच्या धारण क्षेत्रातील कोणत्याही प्रकारच्या जमिनीची (शासकीय किंवा खाजगी जमीन) देखभाल करील.

20) पट्टेदार पुढील गोष्टीची खात्री करून घेण्यासाठी खालीलप्रमाणे पुरेशा उपाययोजना करील :

(क) खनिजे व इतर कचरा सुलभतेने काढता यावा, यासाठी उघड्या खाणीतील पाय-यांची उंची तसेच रुंदी योग्य प्रमाणात ठेवण्यात आली आहे. खाणीचा पृष्ठभाग हा गाळ किंवा मुरम किंवा दगडाचे तुकडे किंवा मलबा किंवा इतर कोणताही ठिसूळ किंवा मऊ थरांचा असेल तर खाणीतील उतार क्षितीज समांतर रेषेपासून पंचेचाळीस अंश इतक्या सुरक्षित कोनामध्ये असेल, पट्टेदाराकडून खाणीच्या पाय-या अशा रितीने करण्यात येतील की पाय-यांची रचना आणि प्रत्येक पायरीची उंची दीड मीटरपेक्षा अधिक असणार नाही. पाय-यांची रुंदी उंचीपेक्षा कमी असणार नाही. खाणीचा पृष्ठभाग कठीण खडकाने बनलेला असेल तर, खाणीचा उतार क्षितीज समांतर रेषेपासून साठ अंशापेक्षा जास्त नसेल अशा कोनात असेल आणि खाणीचा पृष्ठभाग पाय-यांच्या स्वरूपात असे, कोणत्याही पायरीची उंची सहा मीटरपेक्षा जास्त असणार नाही आणि तिची रुंदी उंचीपेक्षा कमी असणार नाही.

(ख) कामाचा पृष्ठभाग नेहमी स्वच्छ ठेवण्यात येईल आणि

(ग) उत्खनन केलेली गौणखनिजे ठराविक योग्य त्या मोजमापाचे ढीग करून, साठवली जातील आणि प्रत्येक ढिगाचा क्रमांक दिला जाईल.

21) जर पट्ट्यात विनिर्दिष्ट न केलेले गौण खनिज खाणक्षेत्रात कोणत्याही वेळी आढळून आले असेल तर, पट्टेदार त्याबाबतची माहिती सक्षम अधिका-याला आणि संचालकाला विनाविलंब देईल आणि त्या कामासाठी स्वतंत्र पट्टा मिळाल्याखेरीज त्या गौणखनिजासंबंधी कोणतेही खाणकाम हाती घेणार नाही किंवा अशा गौणखनिजाची विल्हेवाट लावणार नाही.

गौणखनिज आढळून आल्याच्या दिनांकापासून तीन महिन्यांच्या आत जर पट्टेदाराने असा पट्टा मिळविण्यासाठी अर्ज करण्यात कसूर केली तर, सक्षम अधिका-याला अशा गौणखनिजाबाबतचा पट्टा दुस-या कोणत्याही व्यक्तीला मंजूर करता येईल.

22) पट्टेदार त्याला पट्ट्याने दिलेल्या क्षेत्रात योग्य अशी स्वच्छता ठेवण्याची व्यवस्था करील.

23) पट्टेदार हा गौणखनिजाचे जतन आणि विकसन या संदर्भात राज्य शासन किंवा संचालक यांनी वेळोवेळी दिलेल्या योग्य अशा सर्व सूचनांचे किंवा निर्देशांचे पालन करील.

24) पट्टेदार हा खाणकामाच्या आणि त्याचे कर्मचारी स्थळाला भेट देणारे लोक यांची सुरक्षितता, आरोग्य व त्यांची सोय यांवर परिणाम करणा-या बाबींचा संबंधात अंमलात असलेल्या कोणत्याही कायद्यातील तरतुदीचे पालन करील आणि इतर कोणत्याही व्यक्तीकडे निहित असणारे मार्ग, पाणी व इतर सुविधा याबाबतच्या सर्व विद्यमान अधिकारांचा आदर करील.

25) पट्टेदार हा,

(क) संबंधित रेल्वे प्राधिकरणाची याबाबतीत लेखी परवानगी मिळाल्याखेरीज कोणत्याही रेल्वे मार्गाच्या हद्दीपासून,

(ख) शासनाच्या संबंधित प्राधिकरणाची याबाबतीत लेखी परवानगी मिळाल्याखेरीज, कोणताही जलाशय, कालवा, रस्ता, नदी, नाला, पाटबंधा-यांची कामे किंवा सार्वजनिक बांधकामे किंवा इमारती यांच्या हद्दीपासून, जर सुरंग स्फोटाचा अंतर्भाव नसेल, तर 50 मीटर्स अंतराच्या आत आणि सुरंग स्फोटाचा अंतर्भाव असेल, तर 200 मीटर्स अंतराच्या आत कोणत्याही ठिकाणी कोणतेही खाणकामे करणार नाही किंवा करण्यास परवानगी देणार नाही.

अशी कोणतीही परवानगी देत असतांना, रेल्वे प्राधिकरणाच्या किंवा कोणत्याही संबंधित प्राधिकरणाच्या सल्ल्यानुसार शासन शर्ती घालू शकेल आणि पट्टेदार हा अशा शर्तीचे पालन करील.

26) पट्टेदार हा त्याला खाणकामासाठी आलेल्या खर्चाचे अचूक व खरे लेखे आणि खोदून काढलेल्या सर्व प्रकारच्या गौणखनिजांचे प्रमाण आणि इतर तपशील, खरेदीदारांची नांवे, मिळालेल्या पैशाच्या पावत्या, खाणीत गौणखनिजांचे प्रमाण आणि इतर तपशील, खरेदीदारांची नांवे, मिळालेल्या पैशाच्या पावत्या, खाणीत सध्या कार्यरत असणा-या कर्मचा-यांची संख्या, आणि खाणीचा संपूर्ण नकाशा या बाबी दर्शविणारे लेखे ठेवील आणि सक्षम प्राधिकारी आणि संचालक यापैकी कोणालाही वेळोवेळी आवश्यकता असेल, अशी माहिती, अहवाल आणि विवरणपत्रे व याबरोबर खाणकामाच्या दरम्यान मिळालेल्या खनिजाचे प्रतिनिधीक नमुनेही देईल, आणि दर महिन्याच्या 10 तारखेपर्यंत अधिका-यांना आधीच्या कॅलेंडर महिन्यात उत्पादित केलेल्या एकूण खनिजाचे प्रमाण व त्रुटीचे मूल्य यांचे नमुना -ड मधील विवरणपत्र सादर करील.

पट्टेदार हा सक्षम अधिकारी आणि संचालक यांच्याकडे प्रत्येक वर्षाच्या 15 जानेवारीपर्यंत मागील वर्षात काढलेल्या खनिज मालाचे एकूण प्रमाण व त्याचे मूल्य देणारे वार्षिक विवरणपत्र नमुना-ढ मध्ये सादर करील.

परंतु, जर पट्ट्याचा कालावधी वर्ष संपण्यापूर्वीच पूर्ण होत असेल तर पट्टेदार अशा कमी कालावधीतील विवरणपत्र सादर करील.

27) पट्टेदार हा शासनाने याबाबतीत प्राधिकृत केलेल्या कोणत्याही अधिका-याला किंवा सक्षम अधिका-याला किंवा सक्षम अधिका-याने प्राधिकृत केलेल्या कोणत्याही अधिका-याला त्याच्या पट्ट्यातील कोणतीही इमारत उत्खनन अथवा जमिन यांची तपासणी करण्याच्या प्रयोजनार्थ किंवा अशा अधिका-याकडे जे लेखे, नकाशे आणि अभिलेख सादर करण्याची आवश्यकता असेल त्यांची तपासणी करण्यासाठी प्रवेश करण्याची परवानगी देईल. खनिजांचे अपव्ययकारी उत्खनन होऊ नये, यासाठी अशा कोणत्याही अधिका-याला योग्य वाटतील अशा वाजवी सूचना देता येतील आणि पट्टेदार त्यांचे प्रतिनिधी किंवा व्यवस्थापक हा अधिका-याने निश्चित केलेल्या कालाधीत सादर सूचनांचे पालन करणे, हे त्याचे कर्तव्य असेल.

28) कोणतीही रेल्वे, जलाशय, कालवा, रस्ता अथवा इतर कोणतेही सार्वजनिक बांधकाम किंवा संरचना यांच्या सुरक्षिततेसाठी खाणीचा कोणताही भाग भक्कम करण्याची किंवा त्याला आधार देण्याची गरज असेल, तेथे पट्टेदार हा रेल्वे सुरक्षिततेचा अंतर्भाव असल्यास, संबंधित रेल्वे प्राधिकरणाचे किंवा या प्रयोजनासाठी सक्षम अधिका-याने प्राधिकृत केलेल्या कोणत्याही अधिका-याचे समाधान होईपर्यंत ते करण्याची व्यवस्था करील.

29) पट्टेदाराने पट्ट्याची अंमलबजावणी करण्याच्या तारखेपासून 180 दिवसांच्या कालावधीत खाणकाम हाती घेण्यात कसूर केली असेल किंवा खाणकाम सुरु केल्यानंतर ते सलग 180 दिवसांच्या कालावधीसाठी थांबवले असेल तर पट्ट्याची अंमलबजावणी केल्याच्या किंवा यथास्थिती खाणकाम थांबवल्याच्या तारखेपासून 180 दिवसांचा कालावधी पूर्ण झाल्यानंतर पट्टा व्यपगत झाला असल्याचे समजण्यात येईल.

परंतु आणखी असे की, पट्टाधारकाने पट्टा व्यपगत झाल्याच्या दिनांका पासून सहा महिन्यांच्या कालावधीत सादर करण्यात आलेल्या अर्जावरून आणि पट्टाधारकाच्या नियंत्रणाबाहेरील कारणामुळे काम सुरु केले नव्हते किंवा थांबवले होते, याबाबत राज्य शासनाची खात्री पटल्यास शासनाला योग्य वाटेल, त्याप्रमाणे भविष्यलक्षी किंवा भूतलक्षी अशा दिनांकापासून परंतु पट्टा व्यपगत झाल्याच्या दिनांकाच्या आधीचा नसेल अशा दिनांकापासून पट्टा पुन्हा सुरु करता येईल.

परंतु तसेच, उपरोक्त तरतुदींच्या अंतर्गत कोणत्याही खाणपट्टा पट्ट्याच्या संपूर्ण कालावधीत दोनपेक्षा अधिक नसेल इतक्या वेळा पुन्हा सुरु करता येणार नाही.

30) पट्टेदार हा सर्व अपघातांची माहिती जिल्हा दंडाधिकारी, पोलीस अधीक्षक व सक्षम अधिकारी यांना आणि अपघाताचे गांभीर्य लक्षात घेता तशी गरज असल्यास, भारत सरकारचे संबंधित खाणसुरक्षा संचालक यांनाही तात्काळ देईल.

31) या पट्ट्यात समाविष्ट असलेली कोणतीही जमिन की जी खाणपट्ट्याने देण्याकरीता उपलब्ध नव्हती, असे नंतर आढळून आल्यास, अशा कोणत्याही जमिनीमध्ये होणा-या नुकसानीबद्दलच्या पट्टेदाराच्या दाय्यापासून शासन मुक्त असेल.

32) पट्टेदार किंवा त्याचा हस्तांतरित किंवा अभिहस्तांतरित हा इमारत उभारण्याच्या संबंधात अंमलात असलेल्या कोणत्याही कायद्याच्या आदेशाच्या किंवा सूचनांच्या तरतुदींचे उल्लंघन करून किंवा ज्याच्या अधिकारिकेत पट्टाक्षेत्र येत असेल अशा कोणत्याही अधिका-याने किंवा असे कोणतेही कायदे, आदेश किंवा सूचना या खाली असे आदेश देण्यासाठी सक्षम असलेल्या प्राधिका-याने दिलेल्या कोणत्याही आदेशांचे उल्लंघन करून कोणतीही इमारत उभारणार नाही.

33) ज्या जमिनीच्या संबंधात पट्टा देण्यात आला असेल, जमिनीतून मिळालेल्या गौण खनिजाच्या अग्रक्रयाधिकाराचा हक्क नेहमीच शासनाचा असेल,

परंतु, अशा सर्व गौणखनिजांसाठी पट्टेदाराला अग्रक्रयाधिकाराच्या वेळी प्रचलित असलेल्या रास्त बाजारभावानुसार किंमत देण्यात येईल.

34) राखीव असलेल्या पट्ट्याखाली भाडेपट्ट्याने दिलेल्या जमिनीच्या खालून अथवा वरून कोणताही रस्ता, लोहमार्ग, कालवा, जलाशय किंवा सार्वजनिक बांधकाम करण्याच्या किंवा केंद्र सरकारच्या कोणत्याही स्थानिक प्राधिकरणाचा अधिकार किंवा कोणत्याही विजेच्या किंवा टेलिफोनच्या तारा नेण्याचा किंवा खांब उभारण्याचा कोणत्याही प्राधिकरणाचा अधिकार राखून ठेवण्यात येत आहे.

परंतु, अशा अधिका-यांचा वापर करण्यापूर्वी पट्टेदाराला तीस दिवसापेक्षा कमी नसेल, एवढ्या कालावधीची नोटीस देण्यात येईल आणि उपरोक्त कोणत्याही प्रयोजनासाठी उपयोगात आणलेले क्षेत्र पट्ट्याच्या क्षेत्रातून वगळयात येईल.

35) पट्टेदार हा,

(क) कोणत्याही विवृत उत्खननाची खोली ही त्याच्या उंचीपासून सर्वात खालच्या बिंदूपर्यंत सहा मीटर पर्यंत पोचल्यास किंवा,

(ख) सुरुंग स्फोटाकांचा वापर केल्यास, आणि त्यानंतर जिल्हा दंडाधिकारी किंवा मुख्य खाण निरीक्षक यांनी निदेश दिल्यास, जिल्हाधिकारी, जिल्हा दंडाधिकारी, मुख्य खाण निरीक्षक धनबाद, महानियंत्रक भारतीय खाण विभाग आणि त्या क्षेत्रातील संचालक अथवा वरिष्ठ भूशास्त्रज्ञ किंवा कनिष्ठ भूशास्त्रज्ञ यांना ताबडतोब अहवाल सादर करील.

36) पट्टेदार हा सक्षम अधिका-यांकडून लेखी सूचना प्राप्त झाल्यानंतर कोणत्याही ख-या खु-या शासकीय कामासाठी आवश्यक असणारी गौणखनिजे, पट्टेक्षेत्रातील उत्खनन केले नसलेल्या कोणत्याही भागातून स्वामित्वधन न घेता विभागाचे काम म्हणून शासनाच्या कोणत्याही विभागाला काढून घेण्याची परवागनी देईल, अशा कामाची व्याप्ती व त्या कामासाठी विशेष करून आवश्यक असलेल्या गौण खनिजांचे किंवा खनिजांचे प्रमाण लक्षात घेऊन, असे लाभदायी शासकीय काम प्रमाणित करण्यास जो सक्षम असेल अशा कोणत्याही विशिष्ट विभागांच्या कोणत्याही अधिका-यांकडून लेखी व विशिष्ट विनंती प्राप्त झाल्यावर, सक्षम अधिका-याला अशी सूचना देईल.

परंतु, खाजगी जमिनीतील पट्टा देण्यात आला असेल तर, शासकीय विभाग जमिन मालकाला किंवा यथास्थिती, पट्टेदाराला नुकसान भरपाईची रक्कमे देईल.

37) पट्टेदार हा क्षेत्राच्या बाहेर वाहतुकीच्या कोणत्याही साधनाने नेल्या जाणा-या गौणखनिजाच्या प्रत्येक निर्गत खनिजाबरोबर नमुना ण मधील वाहतुक पास देईल.

38) खाणकामामुळे जमिन दुर्भंगली गेल्यास कोणतीही जमीन दुर्भंगण्यापूर्वी पट्टेदार व खाजगी जमीनधारक यांनी परस्परसंमतीने आधीच ठरवलेली अशी नुकसानभरपाई ही पट्टेदार हा जमिनीच्या भूपृष्ठ भोगवटादारास देईल.

पट्टेदार हा प्रयोजनार्थ खाणकाम विलेखाचे निष्पादन करणाऱ्या वेळी त्याने सर्व संबंधित जमिन धारकांबरोबर असे परस्पर करार केले आहेत आणि त्याने ज्या जमिन धारकांबरोबर करार केलेला नसेल तेथे, पट्टेदार खाणकामांना सुरुवात करण्याच्या हेतुने अशा जमिनीच्या करार करण्यासाठी संबंधित उप-विभागीय अधिका-या कडून तात्पुरता लेखी आदेश प्राप्त केला आहे, अशा आशयाचे शपथपत्र सादर करील,

परंतु, संबंधित उपविभागीय अधिकारी हा महाराष्ट्र जमीन महसूल संहिता, 1966 च्या कलम 48 च्या तरतुदीनुसार, अशा प्रकरणाची त्याच्या न्यायालयात नोंद करील.

परंतु आणखी असे की, संबंधित उपविभागीय अधिकारी खाणपट्ट्यासंबंधीत भूपृष्ठ नुकसान भरपाईच्या अशा प्रकरणामध्ये प्राधान्याने आणि प्रकरणाचे गुणावगुण लक्षात घेऊन त्यामध्ये तडजोड करील.

- 39) जर कोणत्याही शासकीय जमीनीवर खाणपट्टा मंजूर करण्यात आला असेल तर पट्टेदार महसूल प्राधिका-यांनी ठरवल्यानुसार आणि निश्चित केल्यानुसार शासनाला नुकसार भरपाई भोगवटा मुल्य देईल.
- 40) पट्टेदार हा पुढील अधिनियम व नियम यांच्या सर्व संबंधित तरतुदीचे आणि अधिनियम व नियम या अन्वये केंद्र व राज्य शासनाने तयार केलेल्या संबंधित कार्यपध्दीचे काटेकोरपणे पालन करील.
- (क) खाण अधिनियम, 1952,
- (ख) खनिज संरक्षण व विकास नियम, 1988
- (ग) गौणखनिजांच्या संबंधाने केंद्र अथवा राज्य शासन वेळोवेळी लागू करील असा कोणताही अधिनियम आणि नियम (तीस) (एक) ज्या जमिनीवर खाणपट्टा मंजूर केलेला असेल, ती जमीन पट्टेदाराकडून उपयोगक्षम करण्यात येईल).
- (दोन) खाणकाम करण्यापूर्वी पट्टेदार हा परिस्थितीकीय संतुलन पुनःस्थापित करील.
- (तीन) खाणपट्ट्याच्या क्षेत्राभोवती पट्टेदार हा वृक्षांची लागवड करेल आणि त्यांची देखभाल करील. त्या भागातील हिरवाई टिकून राहिल, याची तो सुनिश्चिती करील.
- 41) (1) शासनसाच्या मान्यतेच्या अधीन राहून सक्षम प्राधिका-याला इतर कोणत्याही विशेष शर्ती विनिर्दिष्ट करण्यात येतील. (2) वरील नियम (46) (1)(एक) ते (एकतीस) याखाली विनिर्दिष्ट करण्यात आलेल्या शर्तीपैकी कोणत्याही शर्तीचे पट्टेदाराने किंवा त्याच्या हस्तांतरितीने किंवा अभिहस्तांकितीने उल्लंघन केले असल्यास सक्षम अधिकारी हा पट्टेदार किंवा त्याच्या हस्तांतरिती अभिहस्तांतकिकिती यांना नोटीशीच्या दिनांकापासून 30 दिवसांच्या आत अशा उल्लंघनाबाबत उपाययोजना करण्यासाठी त्याला विचारणा करणारी लेखी नोटीस देईल आणि अशा कालावधीत उल्लंघनाबाबत उपाययोजना करण्यात आली नाही तर, सक्षम अधिकारी या नोटीशीचा कालावधीत संपल्यानंतर लेखी आदेशाद्वारे लागू असलेल्या ठोकबंद भाडे दराच्या दुपटीइतक्या रक्कमेपेक्षा अधिक नसेल एवढी शास्ती आकारील व ती शास्ती असा आदेश दिल्याच्या दिनांकापासून 8 दिवसांच्या कालावधीत भरावयाची आहे. या विनिर्दिष्ट केलेल्या कालावधीत अशा प्रकारे लादलेल्या शक्तीचे प्रदान न केल्यास ज्या कालावधीत असे उल्लंघन करणे चालू राहिले असेल अशा कालावधीपर्यंत ठोकबंद भाड्याच्या दरा इतक्या रक्कमेचा अतिरिक्त दंड दर दिवशी आकारण्यात येईल.
- आणखी असे की, अशी शास्ती आकारल्यानंतर असे उल्लंघन करणे चालू राहिले असेल तर सक्षम अधिकारी अशा नोटीशीच्या दिनांकापासून 15 दिवसांच्या कालावधीत अशा उल्लंघनाबाबत उपाययोजना करण्यासाठी पट्टेदार किंवा त्याच हस्तांतरित किंवा अभिहस्तांकिती यांच्या अंतिम नोटीस बजावतील आणि या नोटीशीचा कालावधी संपल्यानंतर देखील, अशा उल्लंघनाबाबत पूर्णपणे उपाययोजना केली नाही, तर सक्षम अधिकारी खाणपट्टा तात्काळ समाप्त करील आणि शास्तीच्या व दंडाच्या रक्कमेची वसुली जमीन महसूलाची थकबाकी असल्याप्रमाणे वसूल करील.
- 42) तसेच शासनाने व मा. उच्च न्यायालय, सर्वोच्च न्यायालय जे आदेश/निर्णय पारित करील, ते सर्व आदेश/ निर्णय खाणपट्टाधारकावर बंधनकारक राहतील.

43) मागणी क्षेत्राच्या खाणकाम आराखडयानुसार प्रतिवर्षी 3000 ब्रास गौणखनिजाचे स्वामित्वधन शासन जमा करणे बंधनकारक राहिल.

Specific conditions :-

1. Quarrying allowed only in the recharge zone of hills, not in run off or storage zone. For this purpose, GSDA should be involved to carry out intensive geophysical survey to identify such recharge zone where quarrying can be allowed.
2. The mining plan shall be approved first before initiating any mining operations.
3. Discharge of sewage from quarry sites should be strictly controlled.
4. The quarries to maintain benches of 60 slope in the cut, 6 m depth in cut and 6 m for the bench.
5. No dumping of material shall be allowed in the water resources of Nallas.
6. The Collector shall obtain the list of abandoned quarries in the District and prepare restoration plan for the same. In future, applications for the EC for quarries will be considered only if the restoration plan of abandoned and quarries is submitted.
7. No quarrying should be allowed in the run-off zone of hilly areas.
8. No quarry shall be allowed within safe distance from any habitation or human activity.
9. District Collector to ensure that the provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 shall be strictly adhered to.
10. The configuration of benches should be 60 degrees slope in the cut, 6 mt depth for cut and 6 mt width for the bench.
11. Collector shall ensure that no quarrying is carried out in forest or zudpi jungle.
12. No water sources shall be affected due to quarrying activity.
13. District Collector was requested to preparare restoration plan of closed quarries in the district.
14. All labour engaged in quarrying will be provided with protective gears like mask, helmets, boots etc.
15. District Collector to ensure that distance between one lease area and another lease area or clusters of lease area is more than 500 m.
16. District Collector to ensure that every receipt given is serially scanned and registration number so generated must be written on such receipt to avoid duplication and unauthorized transportation of the stone.

17. Project Proponent and District Collector to ensure that vehicles transporting stone should not be overloaded beyond stated capacity.
18. Project Proponent and District Collector to ensure that there is no violation of the Hon'ble NGT, Hon'ble Supreme Court order given in related matters.
19. The District Collector to prepare closure plan and get it approved by the competent authority for all abandoned mines in the District.
20. District Collector and District Mining officer will be held responsible personally for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986.
21. Transport of stone should be by vehicles which are properly covered with Tarpaulin and it should not be overloaded.
22. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydrogeological regime of the surrounding area is not affected. The depth of quarrying should be above the levels of aquifers to avoid the contamination/degradation of water quality of aquifers. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
23. Effective safeguards, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Water sprinkling shall also be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to Environment Department.
24. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit

General conditions:

1. Precise mining area will be jointly demarcated at site by officials of Mining Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
2. All necessary statutory clearances shall be obtained before start of mining operations.
3. Mining /loading shall be limited to day hours' time only. The quarrying /loading shall not be done during night hours.

4. No mining shall be carried out in the safety zone of any bridge and/or embankment.
5. No mining shall be carried out in the vicinity of natural/manmade archeological sites.
6. The lease holder shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and groundwater), if required for the project.
7. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
8. No wildlife habitat will be infringed.
9. Environmental clearance is subject to obtaining clearance under the Wildlife (protection) Act, 1972 from the competent authority, if applicable to this project.
10. Green belt development shall be carried out considering CPCB guidelines including selection of plant species in consultation with the local DFO/Horticulture Officer.
11. Parking of vehicles should not be made on public places.
12. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
13. Appropriate mitigation measures shall be taken to prevent any kind of pollution in consultation with the Maharashtra Pollution Control Board. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
14. Vehicular emissions shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
15. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.
16. Dispensary facilities for first-aid shall be provided at site.
17. Occupational health surveillance program of the workers should be undertaken periodically.
18. Provision shall be made for housing the workers at site, if required, with all necessary infrastructure and facilities such as fuel for cooking, safe drinking water, medical health care and sanitation etc.
19. Ambient air quality will be monitored at the site and the nearest habitation in the months of January, April and November. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by MoEF, GOI.
20. Measures shall be taken for control of noise levels to the limits prescribed by CPCB.
21. An Environmental Audit shall be annually carried out during the operational phase and be submitted to the Environment Department.
22. Digital processing of the entire lease area in the district using remote sensing technique shall be done regularly once in three years for monitoring and report submitted to the Environment Department. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure on environmental protection measures shall be reported to the Regional Office, Ministry of Environment and Forests, Bhopal.
23. Revenue Authorities shall submit within 3 months their policy of (i) Standard operating process! procedure to bring into focus any infringement/deviation /violation of environmental norms /conditions, (ii) Hierarchical system or Administrative order to deal with environmental issues and to ensure compliance of EC conditions and (iii) System of reporting of non compliance/violation of environmental norms to the District collector.

24. The Mining officer shall submit six monthly reports in hard and soft copy on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the Environment Department, and the District Collector and the respective Regional Office of the Maharashtra Pollution Control Board.
25. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).
26. The proposals has appraised on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to Revenue & Environment dept. The list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local language newspapers and displayed at each block where mining operation is proposed. District mining officer should ensure this and submit compliance report to Environment department with approval from Collector.
4. Conditions stipulated by SEAC-I and SEIAA has to be complied with.
5. The EC issued to the proposals on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to SEIAA/Environment department. The revised list of blocks and conditions stipulated above shall be made available in public domain. It should be published in twp local language newspapers and at each block where mining operation is proposed. District mining officer should ensure this and submit compliance report to Environment department with approval from Collector.
6. The validity period of the EC will be for 7 years as per MoEF&CC Notification dated 29th April, 2015 but limited to period of lease.
7. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
8. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
9. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
10. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
11. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

12. Any appeal against this environmental clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-, Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
13. This Environment Clearance is issued to the stone quarry proposals received from District Ahmednagar.

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3/9/16.

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3/9/16.
जि.ख.अ.

Repaal
20/9/2016
नि.उ.जि.

अ.का.
20/9/2016
(भन्नुदास पालवे)

अपर जिल्हाधिकारी अहमदनगर

श्री संदीप धोंडीभाऊ पुजारी, रा.पारनेर, ता.पारनेर, जिल्हा अहमदनगर
प्रत माहितीसाठी व कार्यवाहीसाठी

1) तहसीलदार, पारनेर यांचेकडेस,

अ) खाणपट्टाधारक हे या आदेशातील शर्ती व गौण खनिज उत्खनन नियमांचे पालन करतात किंवा कसे ते पाहावे,

ब) खनिपट्टेधारकास विहित नमुन्यानुसार खनिज वाहतूक परवागनीची पुस्तके सही शिक्के करून प्रमाणित करून द्यावीत व याबाबतची नोंदवही आपल्या कार्यालयात ठेवावी.

क) त्यांनी स्वतः वर्षातून किमान एकदा खनिपट्टा क्षेत्राची व खनिपट्टा हिशोबांची तपासणीक रुन खनिपट्टाधारक नियमानुसार खाणकाम करून सर्व शासकिय देणी वेळच्या वेळी खजिन्यात भरतात किंवा कसे ? तसेच विहित वेळेत विहित विवरणपत्रे सर्व संबंधितांस सादर करतात किंवा कसे ? याबाबतही तपासणी करून सविस्तर अहवाल या कार्यालयास सादर करावा.

2) उप अधीक्षक भू अभिलेख, पारनेर,

2/- खनिपट्टाधारकाकडून शर्त क्र.3 नुसार मोजणी शुल्क भरून घेऊन फक्त मंजूर क्षेत्रापुरती मोजणी करून निष्पादनाकरिता मोजणीचा नकाशा प्राधान्याने तयार करून द्यावा. नकाशासह खनिपट्टयाचे (लिज डीड एक्सिक्युशन) विहित वेळेचे आत होणे नियमानुसार बंधनकारक असल्याने ही मोजणी विना विलंब करणेची दक्षता घ्यावी.

3) उपविभागीय अधिकारी, श्रीगोंदा-पारनेर,

4) मा.संचालक, भूविज्ञान आणि खनिकर्म, संचालनालय, महाराष्ट्र शासन, जुने सचिवालय,

नागपूर, 440 001.

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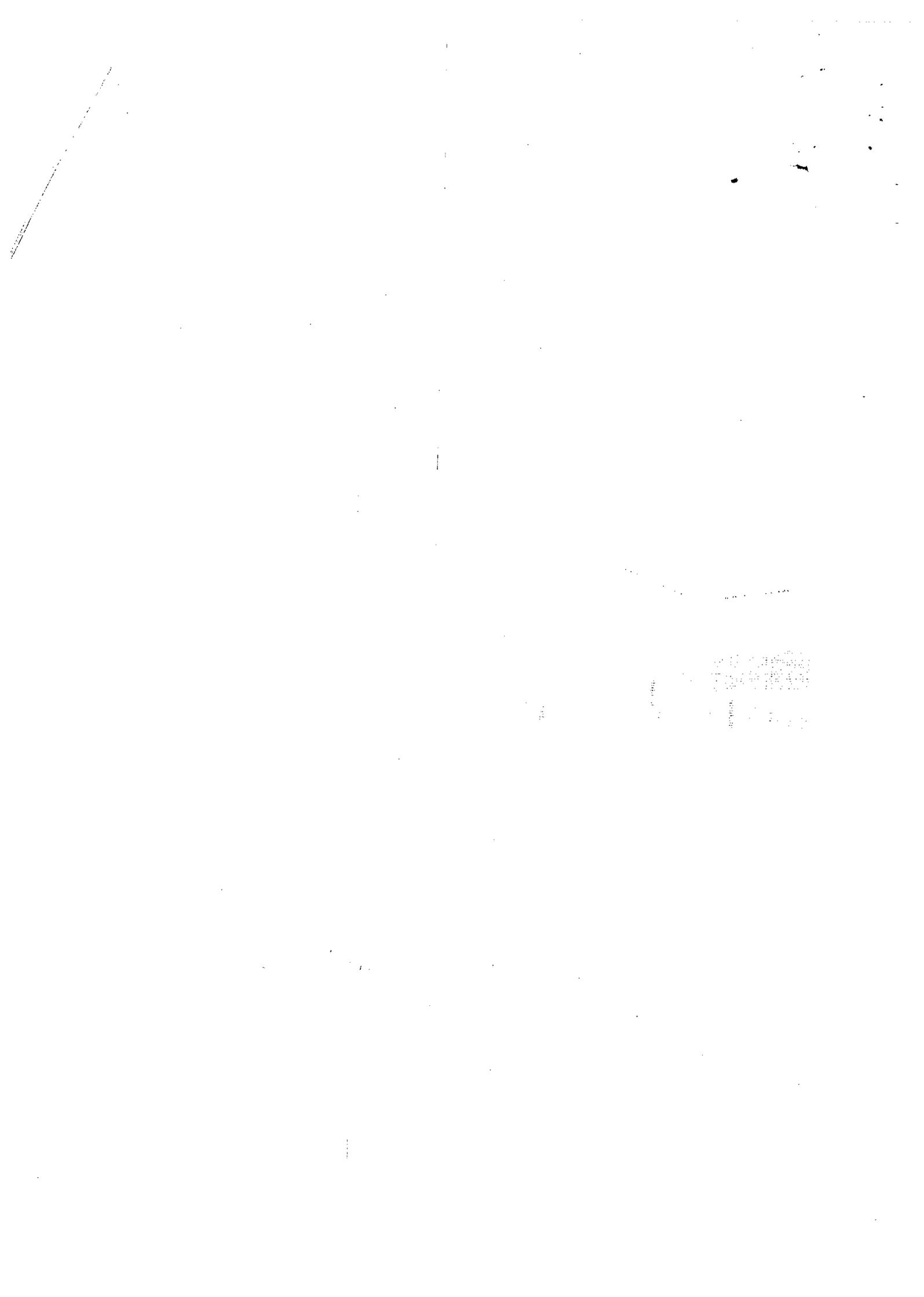
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20/9/2016
(भन्नुदास पालवे)

अपर जिल्हाधिकारी अहमदनगर

पुजारी संदीप धोंडीभाऊ

वग, वन, श्रीपुजारी, पारनेर

21/09/2016



MATTER BEFORE ADDL. DISTRICT COLLECTOR AHMEDNAGAR
(APPROVAL FOR MINOR MINERAL BELT)

- Read : 1) Mines and Minerals (Regulation and Development) Act, 1957
2) Govt. Circular No. M.S.R./1759/64361-M.N.G., Dated: 15.11.1961
3) Maharashtra Land Revenue Act, 1966
4) Maharashtra Minor Minerals Extraction (Development and Regulation) Rules, 2013
5) Application Dated 22.05.2013 of Shri Sandip Dhondibhau Punjari, Residing at Parner, Tal: Parner
6) Site Inspection Report, Dated:20.5.2016 of District Mining Officer

Subject : Permission for Mineral belt at : Parner, Tal: Parner, District: A'Nagar, Gat No. 3300/2, Area - 0.40 Aares out of 1.0 Hector.

Applicant : Shri Sandip Dhondibhau Pujari, at : Parner Tal: Parner

No. Gau.kh/4A/ka.vi.-1028/2016 **ORDER** Ahmednagar, Dated 21.9.2016

In exercise of the powers conferred on me vide Rule 14(1,2) and Case No.2 of Maharashtra Minor Minerals Extraction (Development and Regulation) Rules, 2013, permission is being granted to Shri Sandip Dhondibhau Pujari, residing at Parner Tal: Parner, for quarry lease, for minor mineral, Boulder (Stone), in 0.40 Aares acquired area out of 1.00 Hector at Gat No.3300/2, at Parner Tal : Parner, for a period of 5 years, from the date of order i.e. up to 20/9/2021, under following terms and conditions :

- 1) The quarry lease holder must follow the rules concerning Maharashtra Minor Minerals Extraction (Development and Regulation) Rules, 2013 and Maharashtra Land Revenue Act, 1966.
- 2) The quarry lease holder must follow the rules, orders and conditions prescribed by Govt., District Collector and Addl. District Collector, Ahmednagar, from time to time.

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3) It is necessary to execute agreement of the mineral belt, within 60 days from the date of this order. Towards this, the measurements of the mineral belt should be carried out by Taluka Inspector, Land Records, at own cost, and the copies of the layout approved for the mineral belt, should be submitted. For the measurement, the quarry lease holder, should remit the measurement fee urgently within 15 days from the date of this order, after making an application to Taluka Inspector, Land Records. Otherwise, it will be deemed that quarry lease holder is responsible for the delay in remitting the fee, the approved mineral belt and the permission will be cancelled automatically and for this no refund will be given.

3a) The quarry lease holder cannot start extraction of the minerals unless the agreement for the mineral belt is executed. If it is found that the extraction is done before agreement, the said extract will be deemed unauthorised and action will be taken under clause 48(7) of Maharashtra Land Revenue Act, 1966 on the mineral extracted.

4) The mineral belt, will pay surface rent, for the surface of the land for minerals, as fixed by the District Collector and revenue and cess at the rate fixed at mineral belt agreement, for the land in use, at the rate chargeable, for the mineral land.

5) The quarry lease holder will mark the boundaries of the quarry land with markers and poles at his own cost.

6) The quarry lease holder will comply with all the rules and regulations regarding mining work and in connection with the safety of the employees working in his mines or the safety of the people and will honour the legal rights of the people on the roads, water and other existing facilities on the land. Also as per the orders of the quarry lease and provisions of the rules, he will take care that, the general public is not put to the hazards of the dust arising out of the transportation of the material and from the roads and if for this, stone crushing machine or some such machinery is to be installed, he is required to take NOC from the Maharashtra Pollution Control Board and he will strictly adhere to the terms and conditions contained in it and photocopy of such NOC is sent to this office .

If stone crushing machine is installed, or transportation of the material is carried out, in that case, in order to control the pollution arising out of the same, compliance of the following points will be binding on the quarry lease holder :

- a) While installing stone crushing machine it is necessary to provide water sprinkling facility and care should be taken to ensure that the facility is in use regularly.
- b) Water should be sprinkled on the road connecting the main road and mining land to avoid dust flying in the air.
- c) Trees should be planted on the land approved for mining, at the rate, of 50 trees per hector and on the side of the road, (one tree at every 20 feet) and same should be taken care of.
- d) The extraction and transportation of the stones should be done from sunrise to sunset, and should not be carried out in the night.

7) If the quarry lease holder or transferee or his sub lessee, did not give permission to entry or inspection, under part (13) then the competent authority can cancel the lease and his above share will be forfeited either fully or partially.

8) The quarry lease holder will give report of the accident to the concerned magistrate, District Police Superintendent, and Director, Mine Safety, Madgaon, Goa.

- a) Town planning and Assessment Department, Ahmednagar, has submitted their remarks on 8.6.2016, in the case, that the demanded area is included in, Agriculture (No development Zone) area.
- b) The quarry lease holder is bound to give transportation permission every time, with every vehicle, carrying Boulder (Stone), soil, murum taken out from the mining area, certified by the competent authority. The vehicle not carrying transportation permission, will be subject to fine as per rule, presuming that the material carried by the vehicle, is unauthorised. Similarly, the quarry lease holder is required to

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maintain the books of accounts for the minor mineral material transported and sold by him extracted from the mine, on daily basis. It is binding on the lease holder to produce the books of accounts maintained on daily basis, for inspection by the Addl. District Collector, District Mining Officer, Revenue Officer, inspecting officers from Earth Science and Mining Directorate, otherwise, the said lease agreement will be cancelled.

9) If later it is found that no land was available for lease in the mining belt taken on lease by the quarry lease holder, the Govt. will be indemnified from any claims for reimbursement of damages filed by the quarry lease holder.

10) The quarry lease holder or his transferee or sub lessee, cannot erect any structure in violation of the rules, regulations for the time being in force or orders issued by the officers, in whose jurisdiction the mining belt falls.

11) Govt. will have first preference for purchasing the minor mineral extracted from the mine, for which the quarry lease has been approved.

12) The State Govt. or Central Govt. reserves their right to plan any road, railway, canal or water reservoir, or for planning any electric and telephone line through the land, which has been given on quarry lease.

13) Apart from the terms and conditions of the Govt., following conditions are binding, stipulated by the District Collector, in his authority :

- a) The full royalty of the minerals extracted from the mine will have to be deposited with the Tehsildar concerned, at least once in three months. But if it is convenient to the quarry lease holder, the royalty can be deposited any time earlier than three months, from time to time. However, it is not mandatory for the quarry lease holder to deposit the royalty earlier than three months.

- b) If the quarry lease holder, has taken the land from private land owners, then, he should take No objection Certificate from the land owner, after paying the compensation to the landlord, in presence of Notary or Tehsildar, on a stamp paper.
- c) The quarry lease holder, should not cut the prohibited trees in the mining land and dispose the same without permission.
- d) After approval, if any part of the land is declared as prohibited area, by Govt., the quarry lease holder cannot do mining work in that part of the land.
- e) The quarry lease holder should ensure that if there is any reserved, protected or any type of grazing land or Govt. barren/grazing land, in the land for which lease has been approved, no mining is to be carried out in the land. Otherwise, it will be presumed that the mining work has been done by encroaching in Govt. land / by violating Reserved Forest Act and the lease agreement will be cancelled without giving any intimation separately.
- f) The quarry lease holder should provide fence to the mining land, by filling the pits of mines and provide security, if in absence of this, if there is any accident to men/animal, the entire responsibility will be that of the lease holder and he will be liable action as per rules and the lease can be cancelled.
- g) If there is any dispute of the quarry lease holder with other lease holders/if the matter goes to court, the lease holder will keep the Govt. indemnified from such cases.
- h) After expiry of the agreement period, or if the agreement is cancelled, the area of the agreement, will be taken over by the Govt. along with the mine and the material balance in the mine and all the assets on the area will be forfeited by the Govt. and taken into possession.

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- i) In the event of war or emergency is declared, the Govt. will exercise its powers to take into possession the area of the mine along with the area, material, and all the machinery existing in the area.

In order to calculate the amount payable towards royalty, the quarry lease holder will calculate the same on self-assessment basis and accordingly he will deposit the amount in the treasury. After final assessment, on the demand made by the competent authority, it will be binding on the lease holder to remit the amount of difference .

However, notwithstanding anything contained in the provisions of this rule, if the date of depositing the amount of royalty and other payable amounts, stipulated by the Govt. is exceeded, on the amount so paid after the stipulated date, simple interest @ 15% p.a. will be charged on the royalty amount and other amounts payable on mining work, till the amount is paid.

15)The quarry lease holder will file with the competent authority and Director, quarterly return for the period, ending on 30th June, 30th September, 31st December and 31st March, regarding the payment of royalty .

16)The quarry lease holder, for every calendar year of the lease, will pay fixed rent to the Govt. as prescribed from time to time and if he has been given permission for extracting more than one minerals from the same mine, then he will pay the Govt. fixed rent to the Govt., separately, as decided by the Govt. from time to time. for every mineral.

However, the fixed rent will be revised once in three years.

Further, the quarry lease holder will be liable to pay fixed rent or royalty, whichever is more, but not both, to the Govt. Similarly, no fixed rent will be payable initially from the date of execution of agreement .

17)The quarry lease holder will remit surface rent and cess equivalent to N.A. cess for every calendar year, for the area of the land, for which, permission has been granted for

mining. The period will be counted from the date of execution of agreement, also for the area, for which permission has not been given for starting mining work, from prospective effect.

18) Unless the competent authority otherwise issues permission with sufficient reasons, the quarry lease holder, within three months from the date of execution of agreement, will start the mining work and after ensuring the safety of the mining workers, safety of the mine will hand over the mine in a proper and efficient manner and carry out the work.

However, if in the opinion of the Govt. it is proper to close the mine, in view of the regulations and development of mines, for ensuring safety of people from pollution, or for preventing hazard to the public health or transport or buildings or monuments or other structures or for any reason, which Govt. may deem fit, the lease will be closed or terminated in respect of any land concerned in this regard, after giving 30 days notice to the lease holder.

Also, if the quarry lease has been terminated before the agreement period, the quarry lease will be given to any person, whom Govt. thinks fit, or to any government company or corporation, which is owned or controlled by Govt.

19) Before commencement of quarry work, after the quarry lease holder discusses with the competent authority, and at his own cost, he will get the land measured by the District Superintendent, Land Records, and will mark the boundaries and for showing the land given to him for mining, he will erect clearly the boundary markers or poles and will keep the same in good condition. He will keep these markers and poles always in condition. The lease holder will maintain any road, electric transmission line, railway route, aerial ropeway, water way, in good condition. In order to let the work flow properly required for mining work, he will lay the line. He will also maintain the land (Govt. or private) coming in the area, under the lease agreement.

20) The quarry lease holder will take necessary steps to ensure the following :

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(a) In order to easily extract the mineral and other waste, the steps provided in the open mine are sufficiently designed as to the height and breadth of the steps. If the surface of the mine consists of soil, murum or pieces of stones or debris or other brittle or soft, the gradient in the mine should be at 45@ degrees to the level ground. The quarry lease holder will provide steps to the mine in such a way that the height of the steps should not be more than 1.5 meter. The breadth of the steps should not be less than the height. If the surface of the mine is made up of hard rock, the gradient in the mine should be at a degree not more than 60 degree to the level ground and if the surface of the mine is in the form of steps, the height of the steps should not be more than 6 meters and the breadth should not be less than the height.

(b) The floor of the work will always be kept clean.

(c) The minor minerals extracted should be kept in with properly measured heaps, stored and every heap will be given a number.

21) If any minor mineral, which is not listed in the lease agreement, is found in the mine, the quarry lease holder will immediately notify the competent authority and Director without delay and for that material, unless separate lease agreement is made, the lease holder will not extract the mineral or dispose off the minor mineral.

If the quarry lease holder fails to make an application for lease within three months from the date the minor material is found, the competent authority can approve lease in favour of other person.

22) The quarry lease holder will arrange to keep the area under lease, clean.

23) The quarry lease holder will follow all the instructions and directions given by State Government or Director in connection with safe keeping and development of minor minerals.

24)The quarry lease holder will observe all the provisions of Acts, which are in existence which, affect the safety, health and other facilities, in mining work and of the people visiting the quarry and will honour the existing right of way, water and other facilities of other persons.

25)The quarry lease holder will not :

(a) unless he gets written permission from the concerned railway authority,

(b)unless he gets written permission from the concerned authority of Govt., carry out mining work, or allow to do mining work, near lake, canal, river, nallah, irrigation work or public works or buildings, if he is not required to use explosives, within 50 meters from the boundaries of the above and within 200 meters of the boundaries of the above, if his works consists of use of mine explosives .

While giving such permission, Govt. may impose such conditions as advised by railway authority or on the advice given by concerned authorities, and the lease holder will follow these conditions.

26)The quarry lease holder will maintain the true and correct accounts of expenses incurred for the mining work, the amount of minor minerals extracted and other details, names of purchasers, money receipts, the extent of minor minerals, No. of employees working in the mine, complete layout plan of the mine, and will produce the information, report or returns and the representative samples of the minor minerals to the competent authority or Director, from time to time, as necessary. And upto 10 th every month, will file return in Form D giving the details of minerals extract and the value of the shortage of the earlier month, to the officers.

The quarry lease holder will submit annual return in Form Dh giving the details of the minerals extract and its value.

But, if the period of the lease agreement is expiring before end of the year, the lease holder will file the return of the said period.

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27)The quarry lease holder will give permission to the officer authorised by the Govt. or to the competent authority or to any officer authorised by competent authority to enter and inspect any building, extraction or land or inspect any documents, layout or records which are required to be submitted to the concerned officers. In order not to extract unnecessarily, the concerned officer will issue instructions as he deems fit, and the lease holder and his representative or his manager will follow the instructions given by such officers and it will be his duty.

28)If it is necessary strengthen any part of the mine or give support, for the safety of railway, lake, canal, road or any public building or structure, then he will carry out the same, to the satisfaction of the representative of the railway if railway is concerned, or to the satisfaction of any officer authorised by the competent authority.

29)If the quarry lease holder fails to commence the mining work, within 180 days from the date of execution of lease agreement or after commencement of the work, if he has stopped the work continuously for 180 days, then after date of execution of the lease agreement or from the date of stopping the work, when 180 days are completed, the lease agreement will be treated as cancelled.

However, if the Govt. is convinced, on the application made by the quarry lease holder within six months from the date of cancellation of lease and the lease holder could not start the work or stopped the work, on account of the circumstances, out of the control of the lease holder, the lease will be restarted, as the Govt. thinks fit, either with retrospective effect or with prospective effect from the date which is not earlier to the date of cancellation of agreement .

Similarly, under the above provisions, the lease cannot be restarted for more than two times, within the entire lease period.

30)The quarry lease holder will inform the details of all the accidents in the mine, to the District Magistrate, Police Superintendent or competent authority and taking into

consideration the seriousness of the accident, if necessary, to the concerned Director of Mine Safety of Govt. of India.

31) If afterwards it is found that no land was available on lease for mining for which the lease agreement has been executed, the quarry lease holder will indemnify the Govt. from any claims by the lease holder for the losses arising out of the same.

32) The quarry lease holder or his transferee or his sub lessee, will not erect any building in violation of the provisions of any order or instructions, or in violation of the Act, order or instructions of the officer, in whose jurisdiction, the lease area is falling, or in violation of any order issued by any competent authority who is competent to issue such order.

33) The land for which the lease agreement has been made for mining, for the minerals extracted from the land, the first preference will always to the Govt.

However, for all such minor minerals, the quarry lease holder will get the return from the Govt. at the prevailing market rate at the time of first preference.

34) The right of any authority or central government for any railway, road, canal, lake, or public building, or laying of electric or telephone lines or erecting poles, in the reserved land, which is given on lease, is reserved.

But, before exercise this right, the quarry lease holder will be given of not less than 30 days, and the area which will be used for any of the above purposes, will be excluded from the lease agreement.

35) If the quarry lease holder :

(a) goes more than 6 meters below the lowest point from the point of digging or

(b) makes use of detonators and if after that the District Magistrate or Chief Mining Inspector, directs, he will report immediately to District Collector, Chief Mine

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Inspector, Dhanbad, Controller General, Indian Mines Department and the Director of the area or Senior Geologist or Junior Geologist.

36)The quarry lease holder, on receipt of written instructions from competent authority, will allow any Department of the Govt., without taking any royalty, minor minerals which are really needed by any Govt. organisation, from the area of lease land, wherein no extraction has been done, taking into account the scope of such work, and the minor minerals which are specially required for the Govt. department, will inform the competent authority, about the written or specific request received from any officer of any department, who is competent to certify the beneficial Govt. work.

But if the lease has been given on the private land, the Govt. department will give to the private land owner or the lease holder, as it is, the amount of compensation.

37)The quarry lease holder will issue Transportation Pass in Form (N)with every vehicle carrying minor minerals out of the lease land.

38)If because of mining, there is wide gap in the earth, the quarry lease holder will give compensation to the occupier of the land, as decided between the lease holder and private landowner.

The quarry lease holder has executed lease agreement with all the land owners, for the mining work, and for the owners, with him no lease agreement has been executed by the lease holder, he will file affidavit, confirming that he has procured written order from the concerned Sub Divisional Office for executing lease agreement with the land owner for mining work.

However, the concerned Sub Divisional Officer, will make a note of the same, in his office, as per the provisions of Rule 48 of Maharashtra Land Revenue Code, 1966.

However, the concerned Sub Divisional Officer will arrive at solution in case of such compensation with priority and taking into account the merits of the case.

39) If the quarry lease has been approved for any Govt. land, then the lease holder, will pay to the Govt. compensation, as decided by the Revenue authority.

40) The quarry lease holder will strictly follow the provisions of concerned Act and rules and the procedure laid down by the Central and State Govt., under the Act and Rules.

(a) Mines Act, 1952

(b) Mineral Conservation and Development Rule, 1988

(c) Any act and Rule in connection with minor minerals, which Central and State Govt. have made applicable from time to time. (30)

(1) The land on which the mine has been approved, the same will be made usable by the quarry lease holder.

(2) Before starting mining work, the lease holder will re establish environmental balance.

(3) The quarry lease holder will plant trees around the land marked for mining and will maintain the trees. He will ensure that the greenery in the area is maintained.

41)

(1) Subject to the approval by the Govt. the competent authority can prescribe any special condition.

(2) Out of the conditions mentioned in the above Rule (46) (1) (1) to (31) if the quarry lease holder, his transferee or sub-lessee, violates any of the conditions, the competent authority can send notice to the lease holder, his transferee or his sub-lessee, asking explanation and taking corrective action, within 30 days from the date of issue of notice, if no corrective action is taken about the violation of any of the conditions, then the competent authority, after expiry of 30 days, will impose fine through written order, which will not be more than double the fixed rent and the said is to be paid within 8 days from the date of such order. If the fine is not paid within the period stipulated, additional fine will imposed on daily basis, equal to the amount of fixed rent, for the period during such, such violation is continuing.

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Further, even after imposing fine, if the violation is continued, the competent authority, within 15 days from the date of issue of such notice, will issue final notice to the lease holder, transferee or his sub-lessee, for such violation, and after the expiry of such notice period, if no corrective action is taken for such violation, the competent authority will immediately terminate the lease agreement and will recover the amount of fine and additional fine, as though, they are outstanding revenue amounts.

42) Also the orders/decisions of Govt. and High Court, Supreme Court, will be binding on the quarry lease holder.

43) A Royalty for 3000 Brass Per Year shall be paid to the Government for the Minor Metals as per Demand Area Mining Plan

Specific Conditions :-

1. Quarrying allowed only in the recharge zone of hills, not in run off or storage zone. For this purposes GSDA should be involved to carry out intensive geophysical survey to identify such recharge zone where quarrying can be allowed.
2. The mining plan shall be approved first before initiating any mining operations.
3. Discharge of sewage from quarry sites should be strictly controlled.
4. The quarries to maintain benches of 60 slope in the cut, 6 m depth in cut and 6 m for the bench.
5. No dumping of material shall be allowed in the water resources of Nallas.
6. The Collector shall obtain the list of abandoned quarries in the District and prepare restoration plan for the same. In future, applications for the EC for quarries will be considered only if the restoration plan of abandoned and quarries is submitted.

7. No quarrying should be allowed in the run-off zone of hilly areas.
8. No quarry shall be allowed within safe distance from any habitation or human activity.
9. District Collector to ensure that the provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 shall be strictly adhered to_
10. The configuration of benches should be 60 degrees slope in the cut, 6 Mt depth for cut and 6 mt width for the bench.
11. Collector shall ensure that no quarrying is carried out in forest or zudpi jungle.
12. No water sources shall be affected due to quarrying activity.
13. District Collector was requested to prepare restoration plan of closed quarries in the district.
14. All labour engaged in quarrying will be provided with protective gears like mask, helmets, boots etc.
15. District Collector to ensure that distance between one lease area and another lease area or clusters of lease area is more than 500 M.
16. District Collector to ensure that every receipt given is serially scanned and registration number so generated must be written on such receipt to avoid duplication and unauthorized transportation of the stone.

12. Any appeal against this environmental clearance shall lie with the National Green Tribunal (Western Zone Bench. Pune), New Administrative Building. 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

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13. This Environment Clearance is issued to the stone quarry proposals received from District Ahmednagar.

Sd/-	Sd/-	Sd/-	Sd/-
A.Ka.	Ji.Kha.A.	Ni.U.Ji.	Bhanudas Palve
			Additional Collector, Ahmednagar

To,

Shri Sandip Dhondibhau Pujari, at : Parner Tal: Parner

Copy for Information and Action:

1) Tahasildar Parner,

A) Ensure if the leaseholder complies with the terms and conditions of this Order and how it is observed,

B) The mining lease holder should certify the mineral transport permit books by signing and stamping as per the prescribed format and keep a record of the same in his office.

C) Ensure if they themselves check the mining lease area and mining lease accounts at least once in a year and the mining lease holders for mining as per the rules and pay all the government dues to the treasury on time or not? Also submit the prescribed returns to all concerned in the prescribed time or not? A detailed report should be submitted to this office after investigation.

2) Deputy Superintendent of Land Records, Parner:

2 / - Measurement fee should be paid by the mining lease holder as per condition no. As the lease deed execution is mandatory as per the rules, care should be taken not to delay the calculation without delay.

3) Sub-Divisional Officer, Shrigonda-Parner.

4) Hon'ble Director, Geology and Mining, Directorate, Government of Maharashtra, Old Secretariat, Nagpur, 440 001

Sd/-	Sd/-	Sd/-	Sd/-
A.Ka.	Ji.Kha.A.	Ni.U.Ji.	Bhanudas Palve
			Additional Collector, Ahmednagar

जिल्हाधिकारी कार्यालय, अहमदनगर

गौण खनिज शाखा

email ah.mngdmo@gmail.com

0241 -2344002

क्र.गौख /कार्या 43/533 /2020

अहमदनगर, दिनांक 19/03/2020

प्रति,

तहसिलदार कोपरगांव,संगमनेर,
पारनेर, श्रीरामपूर, राहुरी, नगर

विषय- जिल्हाखाणकाम आराखडा योजनेमध्ये नविन गटाचा समावेश करणेबाबत.

मा.जिल्हाधिकारी यांच्या अध्यक्षतेखाली महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) मधील नियम 2013 नियम 58 नुसार जिल्हाखाणकाम योजनेस जिल्हास्तरीय समितीने दिनांक 17/03/2020 रोजी झालेल्या बैठकीमध्ये आपण सादर केलेल्या प्रस्तावाना मान्यता दिलेली आहे. त्याबाबत सोबत जोडलेल्या विवरणपत्रामधील नमुद गटामध्ये तात्पुरते स्वरूपाचे परवाने हे तीन महिन्यांच्या मुदतीकरिता मंजूर करण्यात आलेले आहेत.

जिल्हास्तरीय समितीचे मान्यतेबाबत छायांकीत प्रत सोबत जोडली आहे. तरी गौणखनिज नियमातील तरतुदीनुसार कार्यवाही करावी.



(प्रशासक कोर)

जिल्हा खनिकर्म अधिकारी
अहमदनगर

मा.जिल्हाधिकारी यांचे अध्यक्षतेखाली दिनांक 17/03/2020 रोजी जिल्हा खाणकाम योजना समितीच्या बैठक आयोजित करण्यात आली. सदर बैठकीस संबंधित अधिकारी उपस्थित होते. सदर बैठकीत झालेल्या चर्चेचा गोपवारा खालील प्रमाणे नमुद केला आहे.

अ.नं.	बैठकीची संख्या						केलेली कार्यवाही
1	एकूण वेळोवेळी आयोजित करण्यात आलेली बैठकीची संख्या						34
2	यापूर्वी वेळोवेळी मंजूरी दिलेल्या गटांची संख्या						1162
3	मंजूरी दिलेल्या गटाचे एकूण क्षेत्र						2815.82 हेक्टर
4	दगड						4967175 ट्रास
5	माती						1017766 ट्रास
6	मुरूम						4358450 ट्रास
7	जिल्हास्तरीय समितीने वेळोवेळी मंजूरी दिलेले गौणखनिजाचे एकूण परिमाण ट्रास मध्ये						10343391 ट्रास
संबंधित तहसिलदार यांचेमार्फत प्राप्त झालेल्या प्रस्तावाची शहानिशा करून तालुका निहाय समाविष्ट केलेले खालील नमुद सर्व्हे नं / गट नं इ. गौणखनिज उत्खनन करण्यासाठी पात्र असल्याचे बैठकीत निरघीत करण्यात आले.							
अ.नं	तालुका	गाव	गट नं.	क्षेत्र	प्रकार	एकूण उपलब्ध खनिज (ट्रास)	मागणी परीमाण (ट्रास)
1	कोपरगांव	संवत्सर	163/5	0.89	मुरूम	18869	4200
2		संवत्सर	89/4	2.13	मुरूम	45159	4000
3		संवत्सर	29/11	1.84	मुरूम	39011	4000
4		भोजडे	309/4	1.50	मुरूम	31802	6000
5		भोजडे	309/3	1.50	मुरूम	31802	2200
6		भोजडे	429/2	2.18	मुरूम	46219	6000
7		डाऊच बु	138	0.47	मुरूम	9965	1500
8		डाऊच बु	139/1	1.00	मुरूम	21201	1900
9		डाऊच बु	139/2	1.30	मुरूम	27562	1800
10		डाऊच बु	139/3	2.53	मुरूम	53640	2000
11		डाऊच बु	141	1.60	मुरूम	33922	1800
12		डाऊच बु	142/1	1.01	मुरूम	21413	2000
13		डाऊच बु	142/2	1.00	मुरूम	21201	1800
14		डाऊच बु	146/1/1	1.00	मुरूम	21201	2000
15		धोत्रे	281/1	0.40	मुरूम	8481	2000
16		धोत्रे	35	0.35	मुरूम	7420	3000
17		डाऊच खुर्द	75/5	0.53	माती	11237	2000
18		डाऊच खुर्द	49/3	0.81	मुरूम	17173	3000
19		डाऊच खुर्द	49/5	0.96	मुरूम	20353	5000

20		डाऊच खुर्द	49/4	0.79	मुसम	16749	4000
21		डाऊच खुर्द	70/9	0.56	मुसम	11873	3000
22		देई चांदवड	218/2	1.14	मुसम	24170	15000
23		देई चांदवड	177	2.52	मुसम	53428	15000
24		कोकमठाण	54/6	2.30	मुसम	48763	10000
25		संवत्सर	87/2	2.00	मुसम	42403	9000
26		कान्हेगांव	68/1	0.84	मुसम	17809	4000
27		कान्हेगांव	46/6	0.40	मुसम	24806	1800
28		कान्हेगांव	2/3	0.28	मुसम	10601	1000
29		कान्हेगांव	2/5	0.21	मुसम	4452	1000
30		संवत्सर	7/6	0.50	मुसम	10601	2000
31		कोकमठाण	258/4	0.40	मुसम	8481	1500
32	संगमनेर	पिंपळे	326/1/1	2.15	दगड	45583	10000
33		हसनाबाद	313	3.70	मुसम	78445	1000
34		हसनाबाद	314	4.05	दगड	85866	20000
35	पारनेर	पठारवाडी	1029	0.80	दगड	16961	10000
36		पठारवाडी	1029	0.56	दगड	11873	10000
37	श्रीरामपुर	कान्हेगांव	1/1	1.55	मुसम	32862	5000
38		वलदगांव	69/1	1.00	दगड	21201	500
39	राहुरी	बारागांव नादुर	467/7	0.50	डबर	10600	1000
40		कणगर बु.	490/1	4.32	मुसम	164098	7000
41		वांबोरी	480/1	0.40	मुसम	8480	7000
42		दरडगांव	79/1	1.29	मुसम	27349	7000
43		दरडगांव	79/2	0.40	मुसम	8480	2000
44		टाकळीमिया	266/2	1.00	मुसम	21201	2000
45		वांबोरी	459/2	1.92	मुसम	40706	1000
46		वांबोरी	471	9.98	मुसम	211590	25000
47		वांबोरी	513	1.47	मुसम	31166	8000
48	नगर	आगडगांव	136	0.40	मुसम	8480	5000
					मुसम		192500
					दगड		230500
					माती		2000
			48	74 हे 84		1586708	425000

प्रमाणपत्र

महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) 2013 मधील नियम 58 नुसार जिल्हा

खाणकाम योजनेस मंजूरी देणेकामी अहमदनगर जिल्ह्यात जिल्हास्तरीय समिती गठीत करण्यात आलेली आहे.

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त्यानुसार उक्त नियमावलीतील नमुद अटी व शर्तीस अधीन राहून अल्पमुदतीचे गौण खनिज परवाने देण्याकरिता योग्य असलेल्या ठिकाणाबाबत संबंधित तहसिलदार यांचे मार्फत सर्वेक्षण करून माहिती समीतीस सादर करण्यात आली. त्यानुसार खालील नमुद विभागाचे अधिकारी यांनी शहानिशा करून बैठकीत वरील नमुद क्षेत्रामधील गौण खनिजाचे उत्खनन करण्यासाठी पात्र असलेल्या क्षेत्राबाबतची खात्री केल्यामुळे सक्षम प्राधिका-याव्दारे गौण खनिजाचे अल्प मुदतीचे परवाने तीन महिन्यांच्या कालावधीपर्यंतच देण्याबाबत जिल्हास्तरीय समिती याव्दारे

मान्यता देत आहे.

उपप्रादेशिक अधिकारी

म.प्र.नि.म.अहमदनगर

वरिष्ठ भूवैज्ञानिक
भु.स.वि.य.अहमदनगर इरिता

उपविभागीय वनअधिकारी
संगमनेर

जिल्हा खनिजकर्म अधिकारी
अहमदनगर

निवासी उपजिल्हाधिकारी

अहमदनगर

अपर जिल्हाधिकारी अहमदनगर

Approved for Sangamner subject to Sangamner
H.D.F.
उपवनसंरक्षक

वन विभाग अहमदनगर

जिल्हाधिकारी अहमदनगर

140

OFFICE OF DISTRICT COLLECTOR, AHMEDNAGAR
Minor Minerals Division

eMail: Ah.MngDMO@gmail.com

0241-234402

No. GauKha/Karya 4A/333/2020

AhmadNagar, Date: 19.03.2020

To,

Tahsildar - Kopargaon, Sangmaner

Parner, ShriRamPur, Rahuri, Nagar

Subject: About Adding New Gat in District Mining Plan Scheme.

The District Level Committee has sanctioned the Proposals submitted by you during the meeting regarding the District Mining Plan held on Date: 17.03.2020 under the chairmanship of Hon. District Collector vide Rule 58 of Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013. It has granted sanction for issuing short term Mining licenses for the period of Three months only to the Property Gats mentioned in the Details sheet attached herewith.

A copy of the Sanction by District Level Committee has been attached herewith. Hence, action shall be taken vide compliance to the Mining Rules.

Sd/-

(Prashant Kore)

District Mining Officer

AhmadNagar

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A meeting of the District Mining Plan Monitoring Committee was held on Date: 17.03.2020 under the chairmanship of Hon. District Collector. Concerned officers were present for this meeting.

Following is the Summary of the discussion held during the said Meeting.

Sr. No.	No. Of Meetings	Action Taken
1.	No. Of meetings organised periodically	34
2.	Periodically Sanctioned Gat Numbers before this.	1162
3.	Total Area of Sanctioned Gats	2815.82 Hectare
4.	Boulders/Stone	4967175 Brass
5.	Soil	1017766 Brass
6.	Murum	4358450 Brass
7.	Total Units of Minor Metals in Brass Periodically Sanctioned by District Monitoring Committee	10343391 Brass

Following Survey No.s / Gat No.s are finalised to be eligible for excavation of Minor Metals after verifying the proposal by the concerned Tahsildar included on Taluka Level during the Meeting held.

Sr. No.	Taluka	Village	Gat No.	Area	Type	Total Minerals (Brass)	Available Demand Units (Brass)
1.	Kopargaon	Samvatsar	163/5	0.89	Murum	18869	4200
2.		Samvatsar	89/4	2.13	Murum	45159	4000
3.		Samvatsar	29/11	1.84	Murum	39011	4000
4.		Bhojade	309/4	1.50	Murum	31802	6000
5.		Bhojade	309/3	1.50	Murum	31802	2200
6.		Bhojade	429/2	2.18	Murum	46219	6000
7.		Dauch Bu.	138	0.47	Murum	9965	1500
8.		Dauch Bu.	139/1	1.00	Murum	21201	1900
9.		Dauch Bu.	139/2	1.30	Murum	27562	1800
10.		Dauch Bu.	139/3	2.53	Murum	53640	2000
11.		Dauch Bu.	141	1.60	Murum	33922	1800
12.		Dauch Bu.	142/1	1.01	Murum	21413	2000
13.		Dhotre	142/2	1.00	Murum	21201	1800
14.		Dhotre	146/1/1	1.00	Murum	21201	2000
15.		Dauch Kd.	281/1	0.40	Murum	8481	2000

Note: This document is translated from Marathi language content which shall be used for accuracy, validity, legality etc. Some content-if any is picked from base content. Translated by M/s - Dhii Technologies Pvt. Ltd. Pune, India. www.Dhii.biz

16.		Dauch Kd.	35	0.35	Murrum	7420	3000
17.		Dauch Kd.	75/5	0.53	Murrum	11237	2000
18.		Dauch Kd.	49/3	0.81	Murrum	17173	3000
19.		Dauch Kd.	49/3	0.96	Murrum	20353	5000
20.		Dauch Kd.	49/4	0.79	Murrum	16749	4000
21.		Dauch Kd.	70/9	0.56	Murrum	11873	3000
22.		Darde Chandwad	218/2	1.14	Murrum	24170	15000
23.		Darde Chandwad	177	2.52	Murrum	53428	15000
24.		Kokmathan	54/6	2.30	Murrum	48763	10000
25.		Samvatsar	87/2	2.00	Murrum	42403	9000
26.		Kanhegaon	68/1	0.84	Murrum	17809	4000
27.		Kanhegaon	46/6	0.40	Murrum	24806	1800
28.		Kanhegaon	2/3	0, 28 0.21	Murrum	10601	1000
29.		Kanhegaon	2/5	0.50	Murrum	4452	1000
30.		Samvatsar	7/6	0.40	Murrum	10601	2000
31.		Kokmathan	258/4	2.15	Murrum	8481	1500
32.	Sangamner	Pimple	326/1/1	3.70	Murrum	45583	10000
33.		Hasanabad	313	4.05	Murrum	78445	1000
34.		Hasanabad	314	0.80	Murrum	85866	200000
35.	Parner	Patharwadi	1029	0.56	Murrum	16961	10000
36.		Patharwadi	1029	1.55	Murrum	11873	10000
37.	Shrirampur	Kanhegaon	1/1	1.00	Murrum	32862	5000
38.		Valadgaon	69/1	0.50	Murrum	21201	500
39.	Rahuri	Baragaon Nandur	46717	4.32	Murrum	10600	1000
40.		Kangar Bu.	490/1	0.40	Murrum	164088	7000
41.		Wambori	480/1	1.29	Murrum	8480	7000
42.		Daradgaon	79/1	0.40	Murrum	27349	7000
43.		Daradgaon	79/2	1.00	Murrum	8480	2000
44.		Takalimiya	266/2	1.92	Murrum	21201	2000

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45.		Wambori	459/2	9.98	Murrum	40706	1000
46.		Wambori	471	1.47	Murrum	211590	25000
47.		Wambori	513	0.40	Murrum	31166	8000
48.	Nagar	Agadgaon	136		Murrum	8480	5000
49.						Murrum	192500
50.						Stone/Boulders	230500
51.						Soil	2000
52.			48	74 H 84		1586708	425000

CERTIFICATE

In order to sanction the District Mining Scheme, A District level Committee has been formed vide Rule 58 of Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013

Accordingly, an information based on the Survey about suitable places for issuing the short Term Minor Metal Excavation Permits/Licenses complying the Rules and Regulations of the said Rules by the related Tahsildars for suitable mining places had been furnished to the Committee. Accordingly, a sanction is granted by the District Level Committee for issuing short term Mining licenses for the period of Three months only, after verifying the suitable areas by the Zonal officers of the zones mentioned below.

Sd/-	Sd/-
Sub-Divisional Officer	Sr. Geologist
M. Pra. Ni. Ma. AhmadNagar	Mu. Sa.Vi. Ya. AhmadNagar

Sd/-	Sd/-
Sub-Divisional RFO	District Mining Officer
Sangamner	AhmadNagar

Sd/-	Sd/-
Resident Dy. Collector	Additional Collector
AhmadNagar	AhmadNagar

Sd/-	Sd/-
Deputy Conservator of Forests	Hon. Collector
AhmadNagar	AhmadNagar

Note: This document is translated from Marathi language content which shall be used for accuracy, validity, legality etc. Some content-if any- is picked from base content. Translated by M/s - Dhii Technologies Pvt. Ltd. Pune, India. www.Dhii.biz

Shri Malganga Enterprises

ANNEXURE - R-4

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Proprietor (G114)

Gaurav Pawar

Mo. 9922320707 / 8600360707

Sunil Pawar

Mo. 9890793000 / 9702502007

Stone Crusher Building Material Suppliers

Address : A/p. Patharwadi, (Nighoj) Tal.: Parner, Dist. : A.nagar - 414306 (MH)

Email : shrimalgangaenter@gmail.com GSTIN: 27ADHFS5764K1ZF

Ref. No.

Date : 18/07/2020

प्रती,

मा. प्रादेशिक अधिकारी साहेब,

नाशिक विभाग,

नाशिक,

विषय :- पूर्तता केल्याबाबत,

संदर्भ :- आपले पत्र MPCB/ROK/PD/03/2020/770 दि. 26/06/2020

अर्जदार :- मळगंगा एंटरप्राइसेस,

गट न. 1029, मु. पठारवाडी, पोस्ट. निघोज, ता.पारनेर, जि. अहमदनगर

महोदय,

उपरोक्त विषयास अनुसरून विनंती अर्ज करतो कि, आपले संदर्भीय पत्रान्वये खालील प्रमाणे पूर्तता केली आहे.

मुद्दा क्र.	तपशील
मुद्दा क्र. १	100 TPH साठी रीतसर अर्ज दाखल केलेला आहे त्याचे UAN NO- 93046 असा आहे.
मुद्दा क्र. 2	प्रायमरी, सेकंडरी क्रशर अँड ट्रान्स्फर पोईंट ला पत्र्याचे शेड पूर्ण झाले आहे. बेल्ट कन्वेअरला ग्रीन शेड लावलेली आहे. (सोबत फोटो जोडले आहेत.)
मुद्दा क्र. ३	वॉटर स्प्रींकलर बसविण्यात आले आहे.
मुद्दा क्र. ४	वाइंड ब्रेकिंग वॉल बसवले आहे. सोबत फोटो जोडले आहे.
मुद्दा क्र. ५	रोडचे कामकाज पूर्ण झाले आहे.
मुद्दा क्र. ६	50,000/- बँक गॅरन्टी तयार आहे.
मुद्दा क्र. ७	जॉ केशरला वॉटर स्प्रींकलर बसविण्यात आले आहे.
मुद्दा क्र. ८	1 टँकर क्रशरच्या परिसरामध्ये पाणी फवारणीसाठी उपलब्ध आहे.

सदरचे काम पूर्ण करण्यासाठी कोरोना (Covide 19) मुळे उशीर झाला त्या बद्दल क्षमस्व.

Received
20/7/2020
Clerk to
Regional Office
M.P.C Board,
Nashik.

or Shri Malganga Enterprises

Partner

Shri Malganga Enterprises

Stone Crusher Building Material Suppliers
 Address : A/p. Patharwadi, (Nighoj) Tal.: Parner,
 Dist. : A-nagar - 414306 (MH)
 Email: ShriMalgangaaEnter@gmail.com
 GSTIN.: 27ADHFS5764K1ZF

Proprietor -
 Gaurav Pawar
 Mo. 9922320707 / 8600360707
 Sunil Pawar
 Mo. 9890793000 / 9702502007

Ref. No.

Date :18.07.2020

To,
 Hon. Regional Officer,
 Nashik Division,
 Nashik,
 Subject: - Regarding fulfilment,
 Reference: - Your letter MPCB/RONK/PD/03/2020/770, Dated: 26/06/2020

Applicant: - Malganga Enterprises,
 Group No. 1029, At. Patharwadi, Post. Nighoj, Tal. Parner, Dist. Ahmednagar.
 Hon. Ma'm/Sir:

Humbly submitted that, Pursuant to the subject above, with reference letter has been fulfilled as follows.

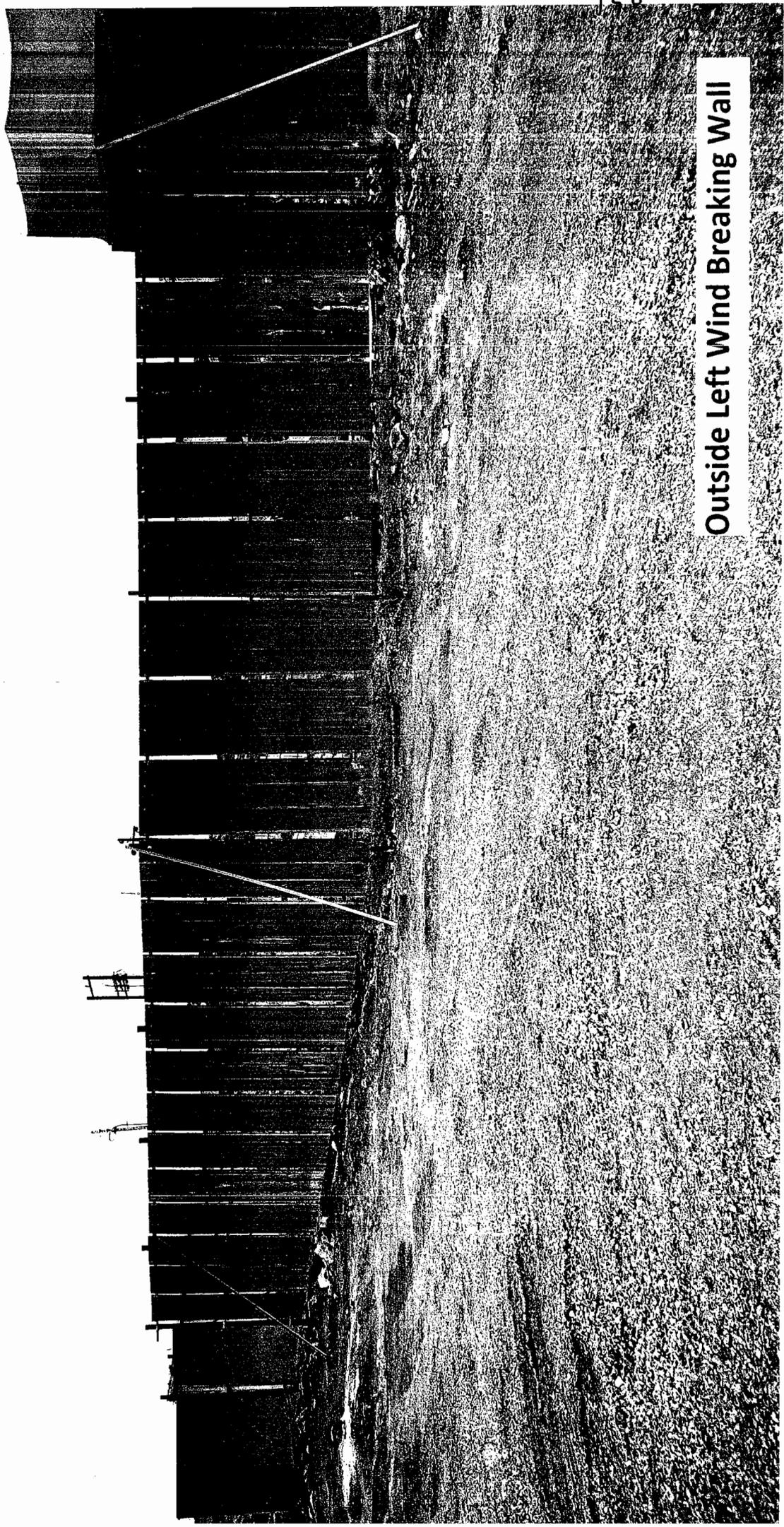
Issue No.	Details
1	A Suitable Application has been filed for 100 TPH, which has UAN No. 93046
2	Tin Shed has been completed at Primary, Secondary Crusher and Transfer Point. Green shed has been applied with Belt Conveyer (Photos attached herewith)
3	Water sprinklers have been fitted.
4	Water Breaking Valves are fitted. (Photos attached herewith)
5	Road work completed
6	Rs.50,000 / - Bank Guarantee ready
7	Water sprinklers have been fitted to Jaw Crusher
8	1 Tanker is available for Water Sprinkling in Crusher Area

Apologies for delay in completing the above works due to Corona (Covid 19)

Received
 Signature
 20/7/2020
 Clerk to Regional Office
 M.P.C. Board, Nashik

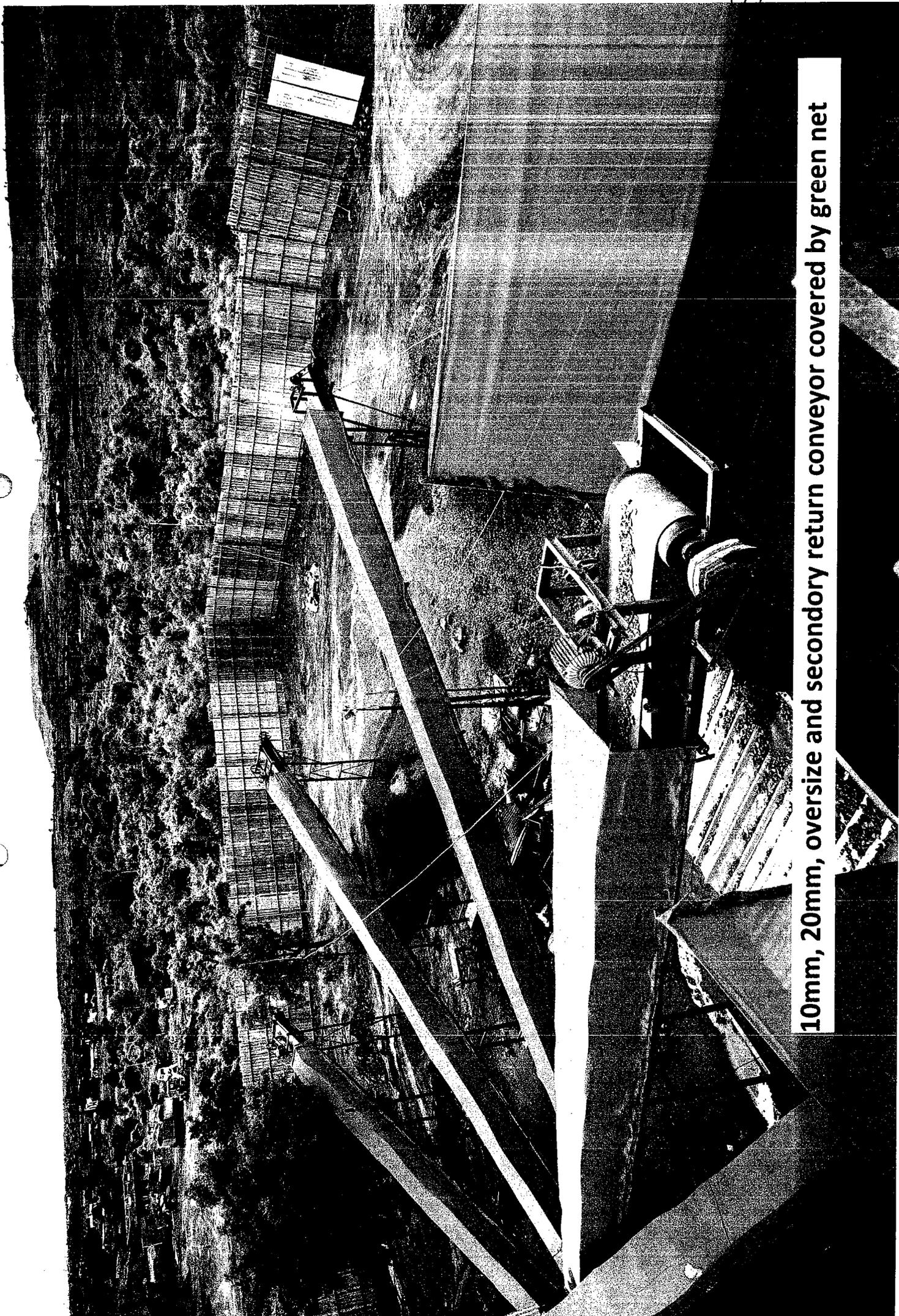
For Shri MalGanga Enterprises

Sd/-
 Partner

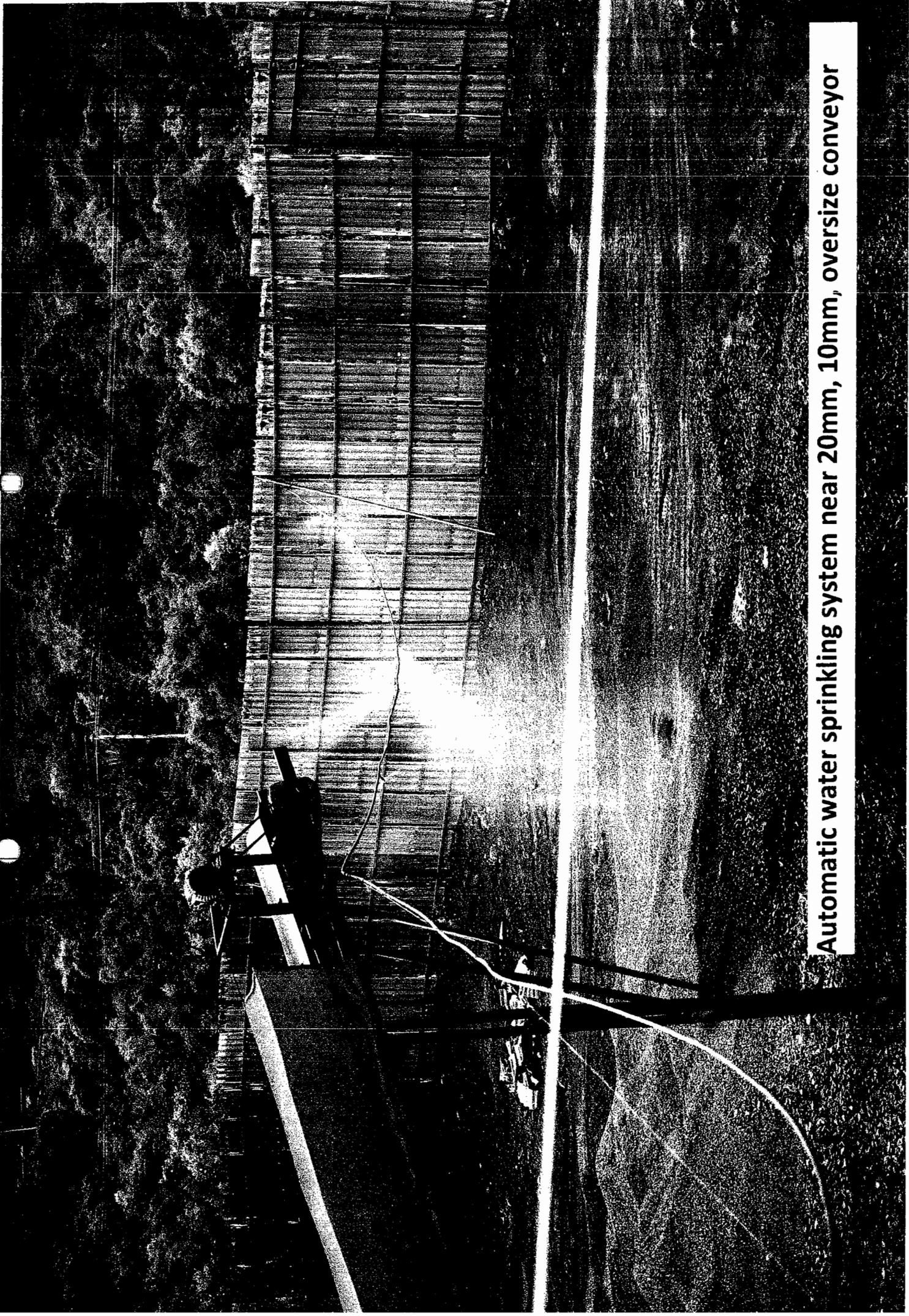


Outside Left Wind Breaking Wall

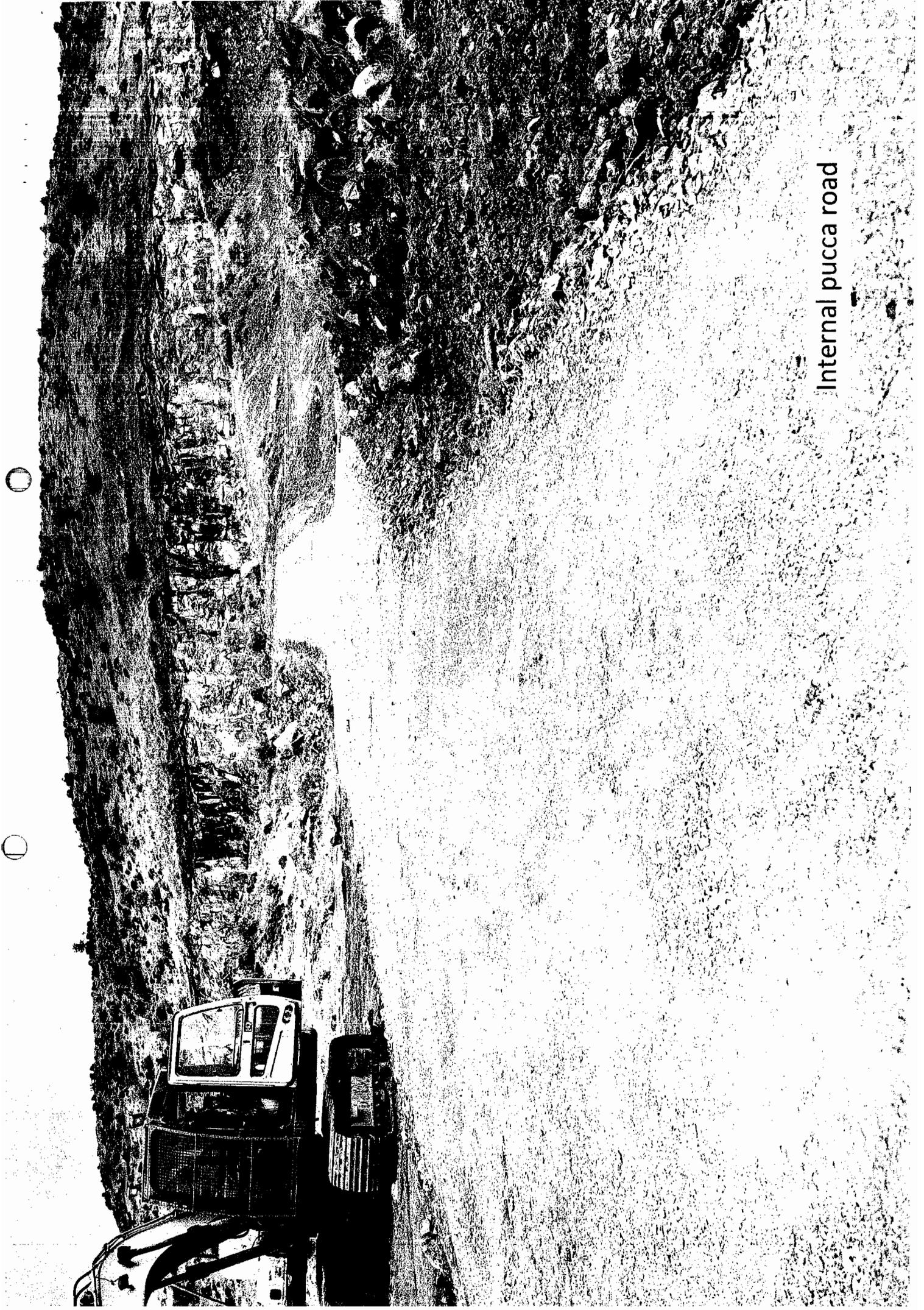




10mm, 20mm, oversize and secondary return conveyor covered by green net

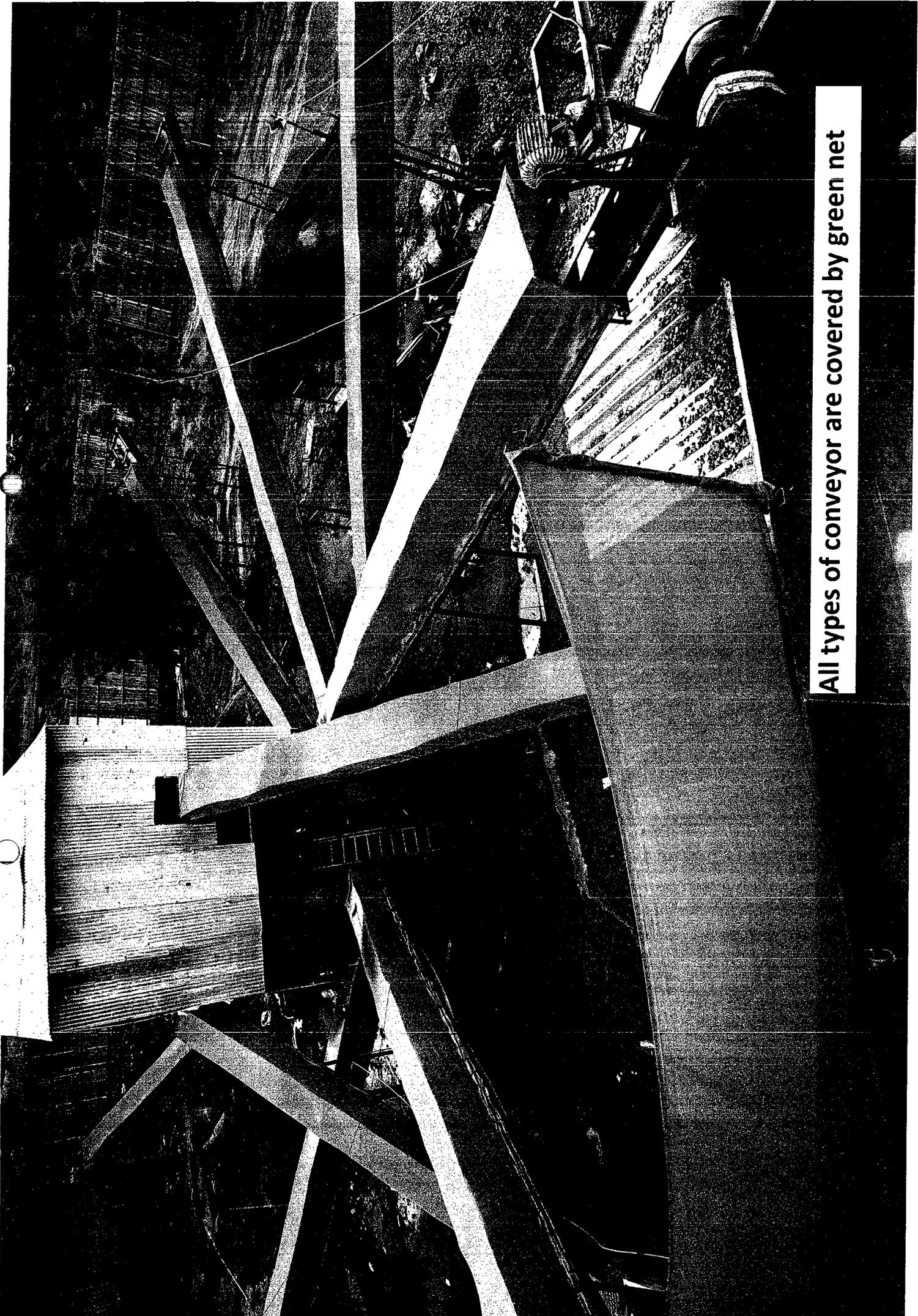


Automatic water sprinkling system near 20mm, 10mm, oversize conveyor



Internal pucca road

215
All types of conveyor are covered by green net



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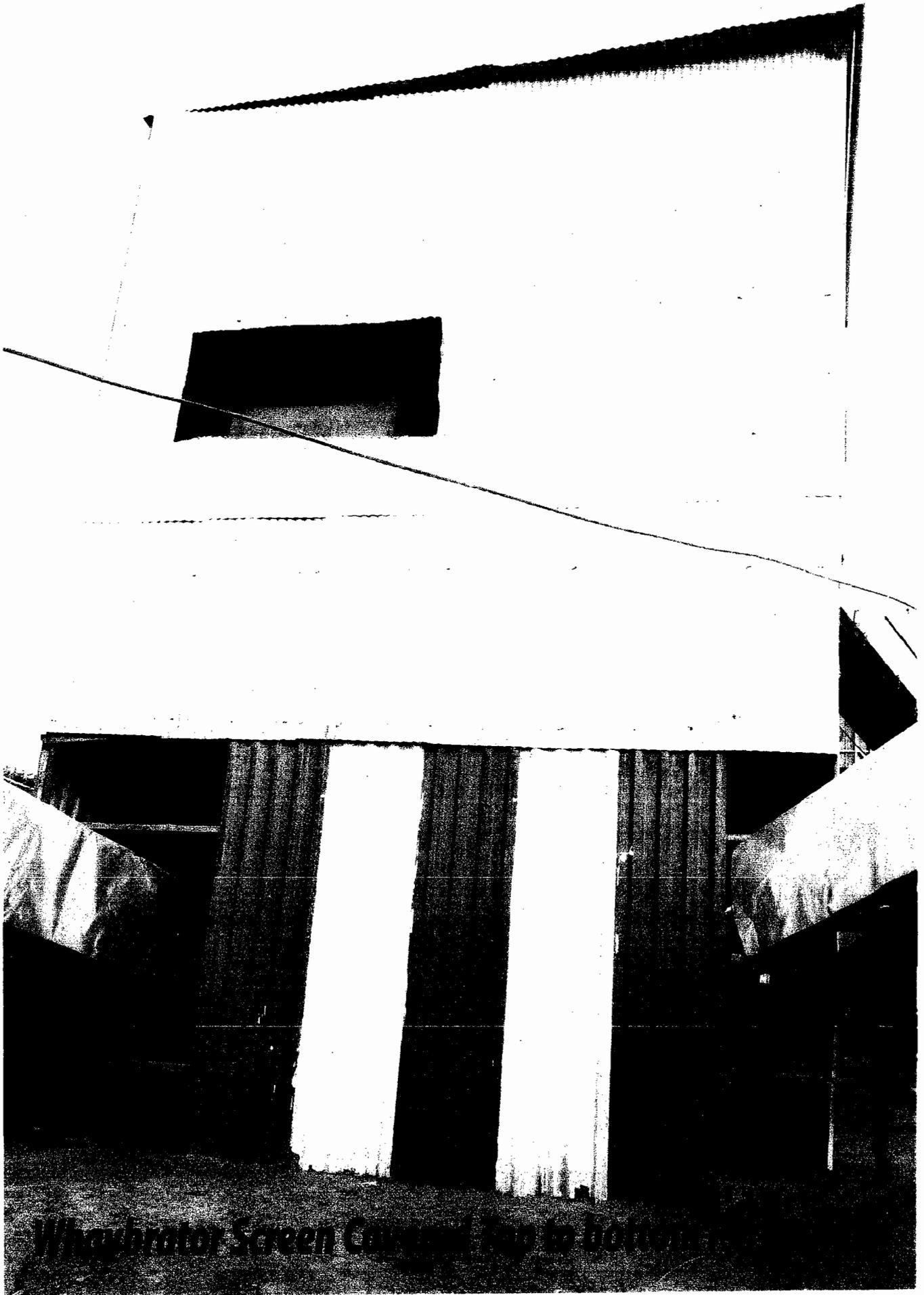
Whaybrator Screen Covered Top to Bottom



Secondary crusher is covered



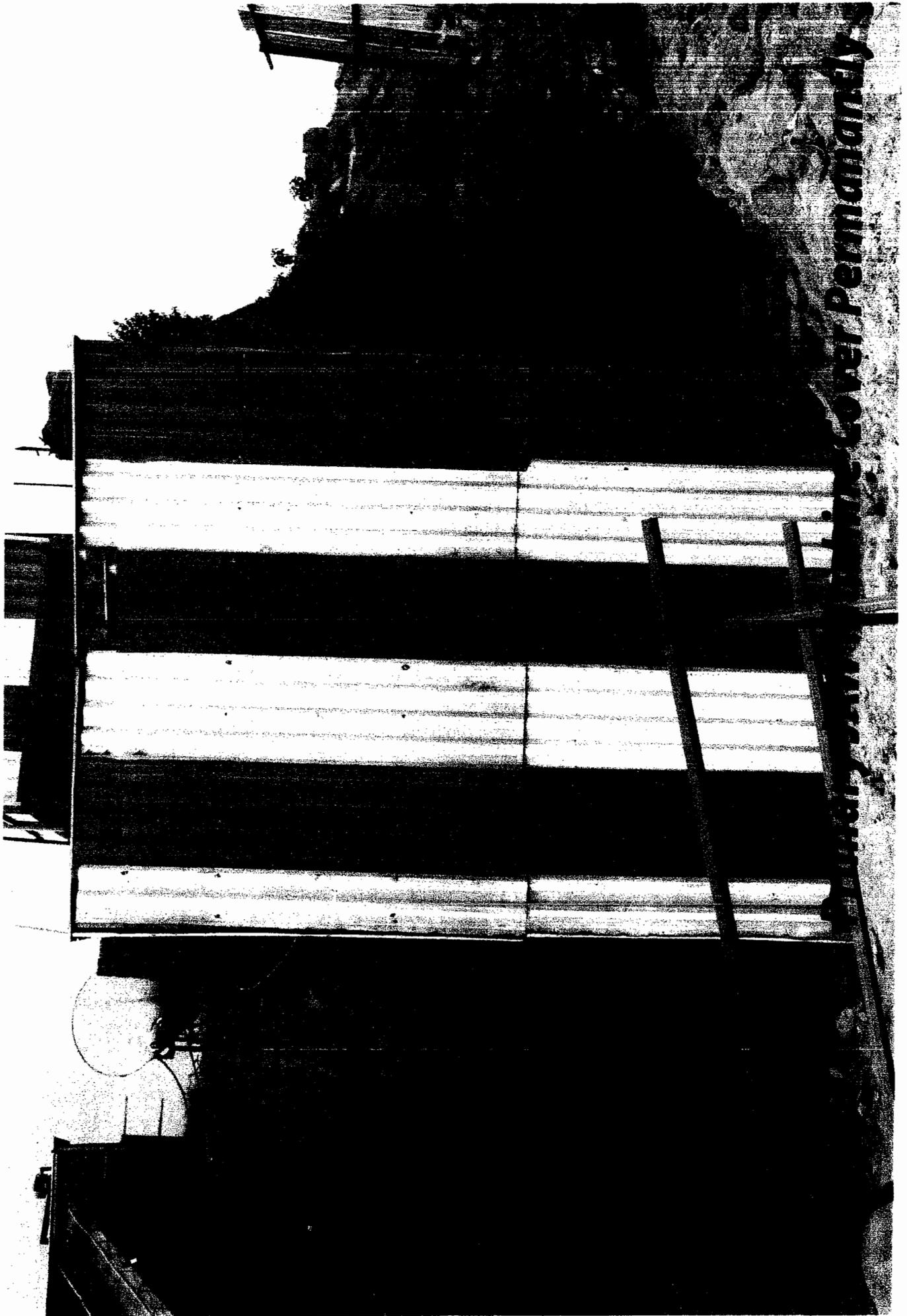
Planted trees on all sides



Whaybrator Seven Co. ... up to bottom

8

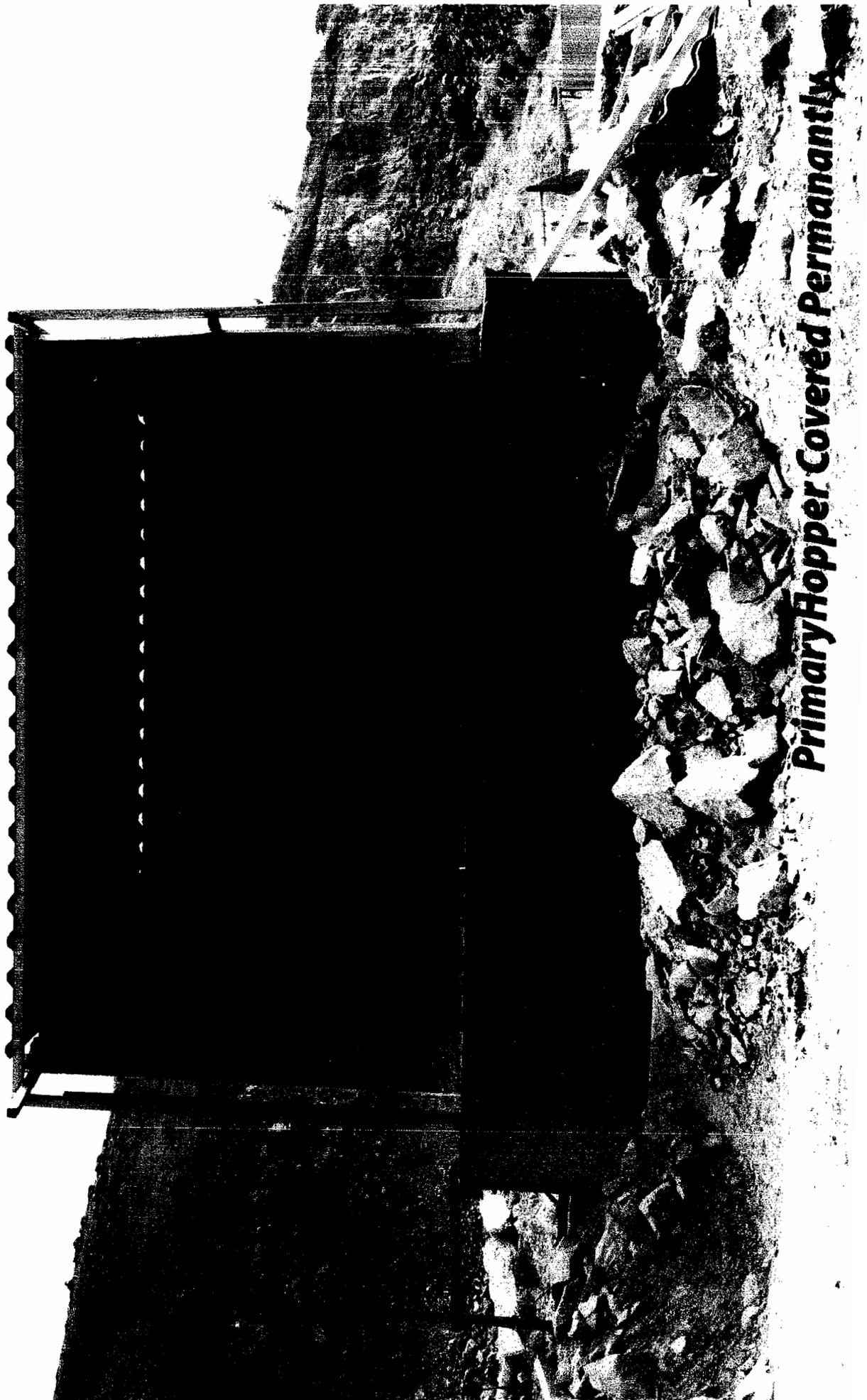
8



Approximate Cover Permanently

6

6

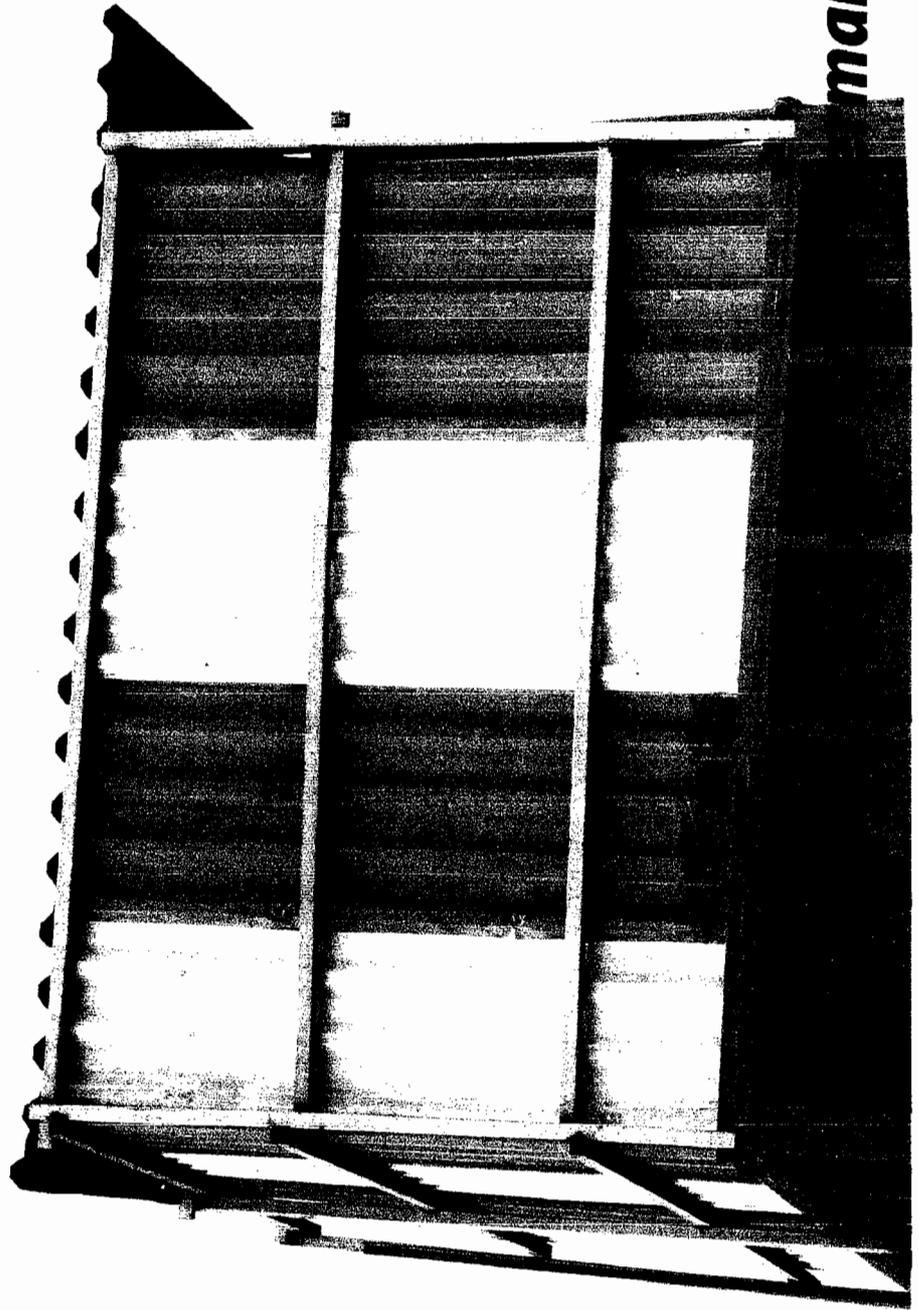


156

Primary Hopper Covered Permanently

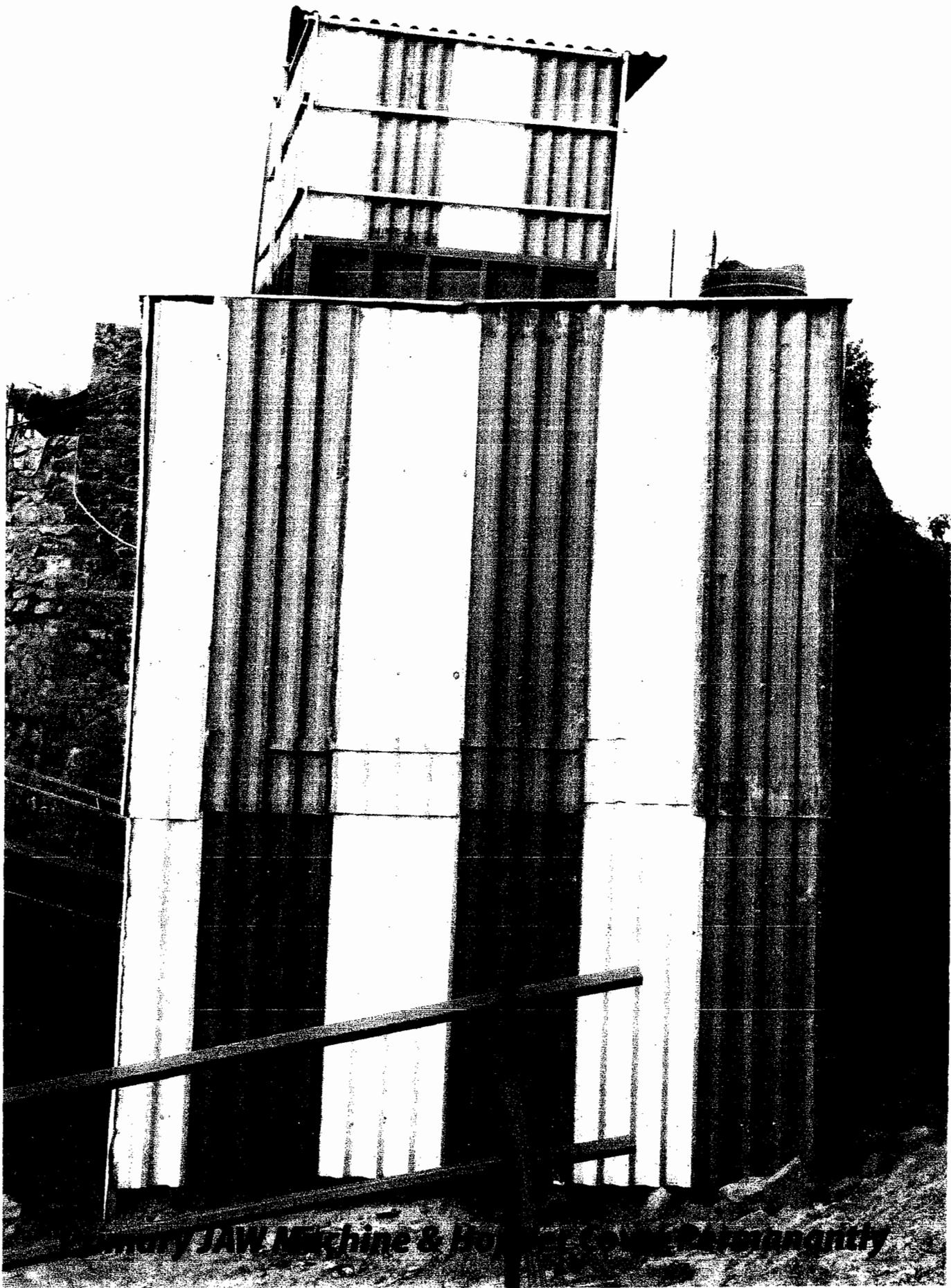
157

manaptly



6

6



Henry JAW Machine & Co. Portland, Oregon

Shri Malganga Enterprises

Stone Crusher Building Material Suppliers

Address : A./p. Patharwadi, (Nighoj) Tal.: Parner, Dist. : A.nagar - 414306 (MH)
Email : shrimalgangaaenter@gmail.com GSTIN: 27ADHFS5764K1ZF

Proprietor

Gaurav Pawar

Mo. 9922320707 / 8600360707

Sunil Pawar

Mo. 9890793000 / 9702502007

Date : 19/08/2020



प्रति,

मा. प्रादेशिक अधिकारी साहेब
नाशिक.

विषय : मुदतवाढ करून मिळणे बाबत...

अर्जदार : श्री. सुनील रघुनाथ पवार

प्रोप्रा. : श्री मळगंगा इंटरप्राइजेस

गट नंबर : १०२९

महोदय,

उपरोक्त विषयास अनुसरून विनंती अर्ज करतो कि, दिनांक 20/07/2020 रोजी हेअरिंग घेण्यात आले असता माननीय साहेबांनी केलेल्या कामात बदल करण्याच्या सूचना दिल्या व त्या प्रमाणे कामकाज सुरु केलेले आहे. कामाचे स्वरूप अंतिम टप्प्यात आले आहेत. म्हणजेच साहेबांच्या सूचनेप्रमाणे / आदेशान्वये पूर्णत्वाकडे आलेले आहे.

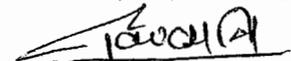
गेली आठ ते दहा दिवसांपासून पाऊस मोठ्या प्रमाणात आहे. अशा परिस्थितीत वेलिडिंग कामकाज करण्यास विलंब होत आहे. सदरचे विलंब होण्याचे कारण हे नैसर्गिक आहे. अशा परिस्थितीत उर्वरित राहिलेले कामकाज हे अपूर्ण आहे.

तरी मेहरबान साहेबांना विनंती आहे की, राहिलेले कामकाज हे दहा दिवसात पूर्ण होईल त्या करिता अशा परिस्थितीत मुदत मिळणे आवश्यक आहे. तरी मेहरबान साहेबांना विनंती आहे की, उर्वरित कामकाज करण्यासाठी मुदतवाढ मिळावी ही नम्र विनंती.

दिनांक : 19/08/2020

स्थळ : पठारवाडी

For Shri Malganga Enterprises


प्रोप्रायटर

Shri Malganga Enterprises

Stone Crusher Building Material Suppliers
Address : A/p. Patharwadi, (Nighoj) Tal.: Parner,
Dist. : A-nagar - 414306 (MH)
Email: ShriMalgangaEnter@gmail.com
GSTIN.: 27ADHFS5764K1ZF

Proprietor -
Gaurav Pawar
Mo. 9922320707 / 8600360707
Sunil Pawar
Mo. 9890793000 / 9702502007

Ref. No. _____

Date :19.08.2020

To,
Hon. Regional Officer,
Nashik Division,
Nashik,
Subject: - Regarding Extension
Reference: - Your letter MPCB/ROK/PD/03/2020/770, Dated: 26/06/2020

Applicant: - Shri. Sunil Raghunath Pawar, Proprietor: Shri. Malganga Enterprises,
Gat No. 1029, At. Patharwadi, Post. Nighoj, Tal. Parner, Dist. Ahmednagar.

Hon. Ma'm/Sir:

With reference to the subject above, it is Humbly submitted that, Hon. Sir has instructed to change in the work on the hearing conducted on date: 20.07.2020 and the work is started accordingly. The work is towards last phase of completion. That means, the work has been nearly completed as per instructions/Order of Hon. Sir.

It is raining heavily since last 8-10 days. Hence, Carrying out Welding work in such situation is getting delayed. This is a Natural Cause for the delay in this work. Hence, the work is incomplete in such situation.

The remaining work will be completed in 10 days. Hence, Hon. Sir has been requested to kindly give us an extension in executing the work.

Date:
19/8/2020
Patharwadi

For Shri MalGanga Enterprises

Sd/-
Proprietor

MAHARASHTRA POLLUTION CONTROL BOARD

Ph. No - 0241 - 2470852
E mail - sroahmednagar@mpcb.gov.in



Sub - Regional Office,
Savitribai Fule Vyapari Sankul,
1st floor, Hall No - 2 & 3, Near
TV Center, Savedi,
Ahmednagar - 414 003

VISIT REPORT

Dtd- 28/08/20

Name of Industry :- M/s shri Malganga Enterprises,
Gat no. 1029, At - Patharwadi,
Tal - Patheer,
Dist - Ahmednagar

Industry Representative :- Mr. Vatekhade N. V. (Patheer)

Product :- Stone crusher

Consent Status :- valid upto 31/03/2022 for 500 BRSS/M

Observations :- Now applied for 100 TPH vide
UAN - 93046

Board has issued proposed direction
on 26/05/2020 and Interim direction on
27/07/2020.

During the visit crusher is not
in operation. Project proponent informed that
crusher is not in operation since Dec-20
as Tahasildar, Patheer seal the crusher.

Compliance of Board direction &
consent conditions are as below —

①

Compliance of Interim Dissection :-

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a) Permanent structure cover should be provided to primary, secondary, transfer point and belt conveyor of stone crusher within 1 month

i) Tin sheet cover provided to primary hopper, primary machine, secondary hopper, secondary machine & screening.

ii) Green net provided to conveyor belt. Project proponent informed that Tin shed will be provided to conveyor belt within 15 days.

b) Sprinkling arrangement to suppress dust emission

They have provided water sprinkler around the premises of crusher.

c) Green Belt Development

They have planted @ 150 nos of tree inside the premises.

(2)

1)	Board consent valid upto 31/03/22 for stone crushing capacity 500 Btass/M against 100 TPH capacity	They have applied for Board consent for 100 TPH capacity vide UAN - 93046
2)	Automatic water sprinkling arrangement not provided at Raw material hopper, primary crusher, belt conveyor, transfer point, secondary discharge point	Manually water sprinkling arrangement provided at Primary Jaw, secondary Jaw, VSI machine, VSI conveyor, conveyor belt discharge point
3)	Wind breaking wall not provided	Provided 20 ft height metallic wall around the crusher
4)	Internal Pucca Road & cleaning mechanism not provided	Muzoom Road provided inside the premises.
5)	Bank Guarantee of Rs. 50,000/- not submitted	BG of Rs. 50,000/- Submitted which is valid upto 31/03/2022.


(P.S. Dake)
F.O.


(Ms. Vaekhade i.v.)
Partner

(3)



CHALLAN
MTR Form Number-6



IN MH010955164 201920M1 Department Revenue Department TALATHI Land Revenue and Cess Recovery		BARCODE Date 20/01/2020-10:58:09 Form ID
Types of Payment Office Name TAHSILDAR PARNER Location AHMEDNAGAR Year 2019-2020 From 01/04/2019 To 31/03/2020		
Account Head Details Amount In Rs. 1380.00 0029026701 Land Revenue 0029039201 ZP Cess 0029045401 BVP Cess		Payer Details TAX ID (if Any) PAN No. (if Applicable) Full Name sunil raghunath pawar Flat/Block No. patharvadi Premises/Building patharvadi Road/Street patharvadi Area/Locality nighoj Town/City/District PIN 4 1 4 3 0 6
Remarks (if Any) binsheti vasuli patharvadi gat no 1029 stone crasher		
Amount In Words Twelve Thousand Four Hundred Twenty Rupees Only		
Payment Details STATE BANK OF INDIA Cheque/DD Details		
Cheque/DD No. Name of Bank Name of Branch		Bank CIN CPX9472516 Bank Date Not Verified with RBI Bank-Branch STATE BANK OF INDIA Scroll No. Date

Department ID : _____ Mobile No. : 9890793000



CHALLAN
MTR Form Number-6

GRN MH010761392 201920M		BARCODE [Barcode]		Date	15/01/2020-13:41:42	Form ID
Department		Revenue Department		Payer Details		
Type of Payment		Mineral Concession Fees, Rates And Royalties Receipts from the Minor Mineral Extraction Rules.				
Office Name		TAHSILDAR PARNER				
Location		AHMEDNAGAR				
Year		2019-2020 From 01/04/2018 To 31/03/2020				
Account-Head/Details		0853004101 Fees and Royalties				
Amount In Rs.		138000.00				
Road/Street		Parner				
Area/Locality		Parner				
Town/City/District		Parner				
PIN		4 1 4 3 0 2				
Remarks (if Any)		cost Smashabnumi Palve sbt Viroli sbt Paive to Pachamevasti c/h Hange o/w 197 gat 1029				
Total		Amount in Words		One Lakh Thirty Eight Thousand Rupees Only		
Payment Details		STATE BANK OF INDIA				
Cheque/DD Details		FOR USE IN RECEIVING BANK				
Cheque/DD No.		Bank CIN	Ref. No.	CPX8641912		
Name of Bank		Bank Date	RBI Date	Not Verified with RBI		
Name of Branch		Bank-Branch	STATE BANK OF INDIA			
		Scroll No	Date			

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CHALLAN

MTR Form Number-6



GRN	MH010740008	201920M	BARCODE		Date	14/01/2020-21:36:00	Form ID		
Department	Revenue Department		Payer Details						
Type of Payment	Mineral Concession Fees, Rates And Royalties Receipts from the Minor Mineral Extraction Rules.		TAX ID (If Any)						
Office Name	TAHSILDAR PARNER		PAN No.(If Applicable)						
Location	AHMEDNAGAR		Full Name	SHRI MALGANGA ENTERPRISES					
Year	2019-2020 From 01/04/2019 To 31/03/2020		Flat/Block No.	GAT NO 1029					
Account Head Details			Premises/Building	PATHARWADI TAL PARNER DIST ANAGAR					
0853004101	Fees and Royalties	233100.00	Road/Street	SUDHIR SANJAY THUBHE					
			Area/Locality						
			Town/City/District						
			PIN	4	1	4	3	0	6
			Remarks (if Any)	SRENT PARANDWALMLA TO SHIRAPR Rd and other five works tender id 2019PWR_477347_1					
Total			Amount In	Two Lakh Thirty Three Thousand One Hundred Rupees					
			Words	Only					
Payment Details			FOR USE IN RECEIVING BANK						
STATE BANK OF INDIA			Bank CIN	CPX8555643					
Cheque-DD Details			Bank Date	Not Verified with RBI					
Name of Bank			Bank-Branch	STATE BANK OF INDIA					
Name of Branch			Scroll No. , Date						



CHALLAN
MTR Form Number-6



GRN MH010739706	201920M	BARCODE	Date 14/01/2020-21:08:45	Form ID
Department	Revenue Department	Payer Details		
Type of Payment	Mineral Concession Fees, Rates And Royalties Receipts from the Minor Mineral Extraction Rules.	TAX ID (If Any)		
Office Name	TAHSILDAR PARNER	PAN No.(If Applicable)		
Location	AHMEDNAGAR	Full Name	SHRI MALGANGA ENTERPRISES	
Year	2019-2020 From 01/04/2019 To 31/03/2020	Flat/Block No.	GAT NO 1029	
Account Head Details	Amount In Rs.	Premises/Building		
0853004101 Fees and Royalties	31300.00	Road/Street	PATHARWADI TAL PARNER DIST ANAGAR	
		Area/Locality	PRATAP DATTATRAY ANBHULE	
		Town/City/District		
		PIN	4	1 4 3 0 6
		Remarks (if Any)	CONST COMMUNITY HALL AT GAT NO 294 RALEGANSINDHI TAL PARNER O/w 91 70 Brass	
Total	31,300.00	Amount In	Thirty One Thousand Three Hundred Rupees Only	
		Words		
Payment Details	STATE BANK OF INDIA	FOR USE IN RECEIVING BANK		
Cheque/DD No.		Bank CIN	Ref. No.	CPX8552142
Name of Bank		Bank Date	RBI Date	Not Verified with RBI
		Bank-Branch	STATE BANK OF INDIA	

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CHALLAN
MTR Form Number-6



GRN MH010739836	201920M	BARCODE	Date	14/01/2020-21:20:50	Form ID
Department	Revenue Department		Payer Details		
Type of Payment	Mineral Concession-Fees, Rates And Royalties Receipts from the Minor Mineral Extraction Rules.		TAX ID (if Any)		
Office Name	TAHSILDAR PARNER		PAN No. (if Applicable)		
Location	AHMEDNAGAR		Full Name	SHRI MALGANGA ENTERPRISES	
Year	2019-2020 From 01/04/2019 To 31/03/2020		Flat/Block No.	GAT NO 1029	
0853004104	Account Head-Details	Amount in Rs.	Premises/Building	PATRARWADI TAL PARNER DIST ANAGAR	
	Fees and Royalties	15900.00	Road/Street	PRATAP DATTATRAY ANBHULE	
			Area/Locality		
			Town/City/District		
			PIN	4	1 4 3 0 6
			Remarks (if Any)	CONST MINOR BRIDGE PARNER JAMGAON BHALAVANI ROAD, PROP MDR 52 Km 1/200 TAL PARNER DIST ANAGAR	
Total		15,900.00	Amount In	Fifteen Thousand Nine Hundred Rupees Only	
			Words		
Payment Details	STATE BANK OF INDIA		FOR USE IN RECEIVING BANK		
Cheque/DD No.			Bank CIN	Ref. No.	CPX8553715
Name of Bank			Bank Date	RBI Date	Not Verified with RBI
Name of Branch			Bank-Branch	STATE BANK OF INDIA	
			Scroll No. , Date		

Department ID : _____ Crit Here _____ Crit Here _____ Mobile No. : 8600360707



CHALLAN
MTR Form Number-6



GRN	MH010425886	201920M	BARCODE	06/01/2020-20:25:37	Form ID
Department	Revenue Department		Payer Details		
Type of Payment	Mineral Concession Fees, Rates And Royalties Receipts from the Minor Mineral Extraction Rules.		TAX ID (If Any)		
Office Name	TAHSILDAR PARNER		PAN No.(If Applicable)		
Location	AHMEDNAGAR		Full Name	SHRI MALGANGA ENTERPRISES	
Year	2019-2020 From 01/04/2019 To 31/03/2020		Flat/Block No.	GAT NO 1029	
Account Head Details			Premises/Building		
0853004101	Fees and Royalties	Amount In Rs.	Road/Street	PATHARWADI TAL PARNER DIST AHMEDNAGAR	
		65000.00	Area/Locality	SUDHIR SANJAY THUBE	
			Town/City/District		
			PIN	4 1 4 3 0 6	
			Remarks (If Any)	STBT RANDHE TO KARWADI 0/00 TO 1/00 KM O/W 224	
Total		65,000.00	Amount In Words	Sixty Five Thousand Rupees Only	
Payment Details	STATE BANK OF INDIA		FOR USE IN RECEIVING BANK		
Cheque/DD No.	Cheque/DD Details		Bank CIN	Ref. No.	CPX6371770
Name of Bank			Bank Date	RBI Date	Not Verified with RBI
Name of Branch			Bank-Branch	STATE BANK OF INDIA	
			Scroll No. , Date		

Department ID : _____ Mobile No. : 8600360707
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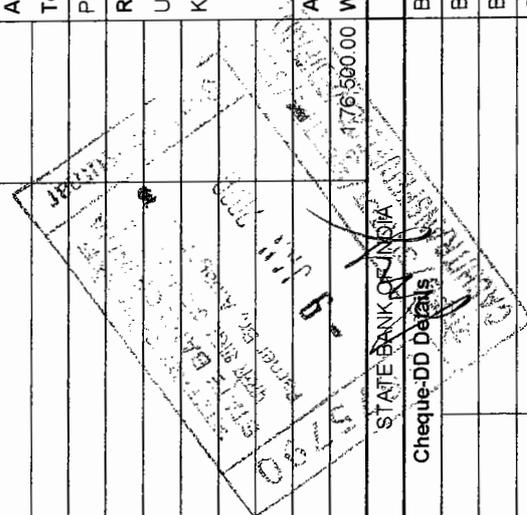
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CHALLAN
MTR Form Number-6



GRN MH010398222	201920M	BARCODE [Barcode]	Date 06/01/2020-13:17:02	Form ID
Department Revenue Department		Payer Details		
Type of Payment Mineral Concession Fees, Rates And Royalties Receipts from the Minor Mineral Extraction Rules.		TAX ID (If Any)		
Office Name TAHSILDAR PARNER		PAN No.(If Applicable) ADFHS5764A		
Location AHMEDNAGAR		Full Name SHRI MALGANGA ENTERPRISES		
Year 2019-2020	From 01/04/2019 To 31/03/2020	Flat/Block No. GAT 1029		
Account Head Details		Premises/Building PATHARWADI TAL PARNE DIST AHMEDNAGAR		
0853004101	Fees and Royalties	Road/Street MALGANGA CONSTRUCTION		
Amount In Rs. 176500.00		Area/Locality		
		Town/City/District		
		PIN 4 1 4 3 0 6		
		Remarks (If Any)		
		Up SH53 TO GADILGAON Rd PART MHASE GUNOR GADILGAON Km8/770 TO 13/170 400 Br		
Total		Amount In One Lakh Seventy Six Thousand Five Hundred Rupees		
		Words Only		
Payment Details		FOR USE IN RECEIVING BANK		
Cheque/DD Details		Bank CIN	Ref. No. CPX6196602	
		Bank Date	RBI Date	Not Verified with RBI
Name of Bank		Bank-Branch STATE BANK OF INDIA		
Name of Branch		Scroll No. , Date		



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CHA-LAN

MTR Form Number-6

GRN	MH013486343	201819M	BARCODE	Barcode	Date	22/03/2019-11:07:59	Form ID	
Department	Revenue Department							
Type of Payment	Mineral Concession Fees, Rates And Royalties Receipts from the Minor Mineral Extraction Rules.							
Office Name	TAHSILDAR PARNER							
Location	AHMEDNAGAR							
Year	2018-2019 One Time							
0853004101	Account Head Details	Amount In Rs.					232000.00	
	Fees and Royalties							
	Flat/Block No.	GAT NO 1029 PATHARWADI						
	Premises/Building	PARNER						
	Road/Street	AHMEDNAGAR						
	Area/Locality							
	Town/City/District							
	PIN	4 1 4 3 0 2						
	Remarks (If Any)	CBN AT SANGAVISURYA TUKAI MANDIR SANGAVISURYA SHIV HAKIGATPUR LIMB DOH TAL PARNER 580 BRASS						
Total	Amount In	Two Lakh Thirty Two Thousand Rupees Only						
	Words							
Payment Details	STATE BANK OF INDIA							
	FOR USE IN RECEIVING BANK							
Cheque/DD No.	Bank CIN	Ref. No.					CPP0960737	
	Bank Date	RBI Date					Not Verified with RBI	
	Bank-Branch	STATE BANK OF INDIA						
Name of Branch								

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CHALLAN
MTR Form Number-6

GRN MH011137090 201819M		BARCODE		Date 28/01/2019-11:20:13		Form ID	
Department Revenue Department				Payer Details			
Type of Payment Mineral Concession Fees, Rates And Royalties Receipts from the Minor Mineral Extraction Rules.				TAX ID (If Any)			
				PAN No.(If Applicable)			
Office Name TAHSILDAR PARNER				Full Name		Sunil raghunath pawar	
Location AHMEDNAGAR				Flat/Block No.		gat no 1029 patharwarli	
Year 2018-2019 One Time				Premises/Building			
Account Head Details			Amount In Rs.		Road/Street		
0853004101 Fees and Royalties			231500.00		parner		
				Area/Locality		ahmednagar	
				Town/City/District			
				PIN		4 1 4 3 0 2	
				Remarks (If Any) patharwadli parner gat no 1029 madhil stone crusher dabar royalty 700 bras			
				Amount in Words		Two Lakh Thirty One Thousand Five Hundred Rupees O	
Total				231500.00			
Payment Details STATE BANK OF INDIA				STATE BANK OF INDIA RECEIVING BANK			
Cheque-DD Details				Bank CIN		CPM7250305	
Cheque/DD No.				Bank Date		Not Verified with RBI	
Name of Bank				Bank Branch		STATE BANK OF INDIA	
Name of Branch				Serial No. Date			

Department ID .

Mobile No. : 9075011847



CHALLAN
MTR Form Number-6

GRN MH012134141	201718M	BARCODE	Date 03/2018-11-51:28	Form ID
Department Revenue Department	Payer Details			
Type of Payment Mineral Concession Fees, Rates And Royalties Receipts from the Minor Mineral Extraction Rules.	TAX ID (if Any)	PAN No.(if Applicable)		
Office Name TAHSILDAR PARNER	Full Name	Sur Raghunath Pawar		
Location AHMEDNAGAR	Flat/Block No.	Patharwadi		
Year 2017-2018 From 01/04/2017 To 31/03/2018	Premises/Building	Tal Pamer		
Account Head Details	Road/Street	Dist Ahmednagar		
0853004101 Fees and Royalties	Area/Locality	PIN		
Amount In Rs. 165500.00	Town/City/District	Remarks (if Any)		
		Patharwadi gat no 1029 madhil stone crusher sathi 500 brass stone excavation royalty.		
Total	Amount in Words	One Lakh Sixty Five Thousand Five Hundred Rupees Only		
Payment Details	STATE BANK OF INDIA	FOR USE IN RECEIVING BANK		
Cheque/DD No.	Cheque-DD Details	Bank CIN	Ref. No.	CPF3367768
Name of Bank	STATE BANK OF INDIA	Bank Date	RBI Date	Not Verified with RBI
Name of Branch	STATE BANK OF INDIA	Bank-Branch	STATE BANK OF INDIA	
		Scroll No.	Date	

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State Bank Collect Pre Acknowledgment Payment (PAP) Form for Payment through any SBI Branch Branch Copy

Branch Teller: Use SCR 008765 Deposit > Fee Collection > State Bank Collect

Beneficiary/Remittance Details		Mode of Payment	
State Bank MOPS Reference No. : CPF3367768		Cash	Cheque/DD
Beneficiary MAHARASHTRA GOVT (GRAS)		Cash Notes	Amount
GRN MH012134141201718M		1000 x	Paise
Full Name Sunil Raghunath Pawar		500 x	
Amount 1,65,500 One Lakh Sixty Five Thousand Five Hundred Rupees Only		100 x	
		50 x	
		20 x	
		10 x	
Cheque/DD No.			
Cheque/DD Date			
Drawee Bank			

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Royalty Tahsil

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CHALLAN MTR Form Number-6

GRN MH008800485 201718M		BARCODE		Date 29/12/2017-12:37:21	Form ID
Department Revenue Department			Payer Details		
Type of Payment Mineral Concession Fees Rates And Royalties Receipts from the Minor Mineral Extraction Rules			TAX ID (If Any)		
			PAN No.(If Applicable)		
Office Name TAHSILDAR PARNER			Full Name	Sunil Raghunath Pawar	
Location AHMEDNAGAR			Flat/Block No.	Patharwadi	
Year 2017-2018 From 01/04/2017 To 31/03/2018			Premises/Building		
Account Head Details		Amount In Rs.	Road/Street	Tal Parnar	
Fees and Royalties		330500.00	Area/Locality	Dist Ahmednagar	
			Town/City/District		
			PIN		
			Remarks (If Any)	Patharwadi gat no 1029 madhil stone crusher sathi 1000 brass stone excavation royalty	
Total		3,30,500.00	Amount In Words	Three Lakh Thirty Thousand Five Hundred Rupees Only	
Payment Details STATE BANK OF INDIA			FOR USE IN RECEIVING BANK		
Cheque-DD Details			Bank CIN	Ref. No.	CPC2509342
Cheque/DD No.			Bank Date	RBI Date	Not Verified with RBI
Name of Bank			Bank-Branch	STATE BANK OF INDIA	
Name of Branch			Scroll No. , Date		

Mobile No. : Not Available

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State Bank Collect Pre Acknowledgment Payment (PAP) Form for Payment through any SBI Branch Branch Copy

Branch Teller: Use SCR 008765 Deposit >Fee Collection>State Bank Collect

Beneficiary/Remittance Details		Mode of Payment	Cash	Cheque/DD
State Bank MOPS Reference No. : CPC2509342		Cash Notes	Amount Rs	Paise
Beneficiary	MAHARASHTRA GOVT (GRAS)	1000 x		
GRN	MH008800485201718M	500 x		
Full Name	Sunil Raghunath Pawar	100 x		
Amount	3,30,500 Three Lakh Thirty Thousand Five Hundred Rupees Only	50 x		
		20 x		
Cheque/DD No.	043819	10 x		
Cheque/DD Date	29/12/2017			
Drawee Bank	Central bank of India			
Drawee Branch	Mughaj			
		Total Rs	3,30,500/-	

Branch Stamp

Signature of Depositor

CH 021
29/12



NIGHOJ BRANCH (01747), MAHARASHTRA - 414306
निघोज शाखा (01747), महाराष्ट्र - 414306
IFSC Code: CBIN0281747

सभी शाखाओं पर दाय / PAYABLE AT ALL BRANCHES

दि	दि	मा	मा	व	व	व	व
2	9	1	2	2	0	1	7
D	D	M	M	Y	Y	Y	Y

PAY

एक सौ अठ्ठावन हजार रुपये

या धारक को OR BEARER

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RUPEES

लोन परिसर निरवकाश पंजीकृत गणना

रु 3 30,500/-

3412822047

FOR SHRI MALGANGA ENTERPRISES SUNIL RAGHUNATH PAWAR GAURAV

RAGHUNATH PAWAR

कृपया हस्ताक्षर ऊपर करें / Please sign above

⑆043819⑆ 414016399⑆ 000958⑆ 29

GRN	MH00 2827309 01617M	BARCODE	Date 20/07/2016-13:51:48		Form ID 0
Department	Revenue Department			Payer Details	
Type of	Mineral Concessions, Rates And Royalties			TAX ID (If Any)	
Payment				PAN No.(If Applicable)	
Office Name	TAHSILDAR PARNI			Full Name	Sunil Raghunath Pawar
Location	AHMEDNAGAR			Flat/Block no,	Patharwadi
Year	2016-2017 Annual from 01/04/2016 To 31/03/2017			Premises/Bldg	
Account Head Details			Amount in Rs.	Road/Street	Patharwadi
0853004101 Fees and Royalties			83000.00	Area/Locality	Parner
				Town/City/District	
				PIN	414300
				REMARKS	dagad utkahanan 250 bras roayalty
				(If Any)	
				Make payment at any branch of	
				STATE BANK OF INDIA	
				Before 27/07/2016	
Total	83000.00				
Amount In	Eighty Three Thousand Rupees Only				
Words					
Payment Details	STATE BANK OF INDIA			FOR USE IN RECEIVING BANK	
Cheque-DD Details			Bank CIN	REF No.	CP53914377
Cheque/DD No.				Date	
Name of Bank				Bank-Branch	STATE BANK OF INDIA
Name of Branch				Scroll No. ,Date	

Mobile No. : 9702502007

